

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

CHENNAI

Original Application No. 105 of 2021 (SZ)

Yanati Srinivasulu Reddy & Anr.

... Applicant

Versus

The Chief Secretary,
Govt. of Andhra Pradesh & Ors.

... Respondents

**INDEX OF REPLY PAPER BOOK ALONG WITH ANNEXURES FILED BY THE
NINETH RESPONDENT**

Sl. No	Date	Description	Pg No.
1.	14.12.2021	Reply filed on behalf of the 9 th Respondent.	1
2.	14.12.2021	Verification Affidavit to the reply filed on behalf of the 9 th Respondent	25
3.	02.03.2015 And 15.09.2015	Annexure 1 (Colly): Commissioning Certificates of Unit # 1 and Unit # 2 respectively.	26
4.	-	Annexure 2: Schematic Diagram of the entire process of disposing off and recycling the effluents and hazardous substances (Fly Ash and Bottom Ash).	28
5.	-	Annexure 3: Process of disposing off and recycling operations of ETP & STP.	29
6.	10.06.2021	Annexure 4: Compliance Report submitted to the Andhra Pradesh Pollution Control Board.	36
7.	21.05.2021	Annexure 5: Environment Clearance Compliance Report submitted to the Regional Director, Ministry of Environment, Forest and Climate Change.	54
8.	-	Annexure 6: Granular data of the green belt development undertaken by the 9 th Respondent.	89
9.	23.03.2018 And 21.11.2016	Annexure 7 (Colly): CFO and EC issued to the 9 th Respondent.	100
10.	-	Annexure 8: Plan of the 9 th Respondent depicting the locations of the storm water drains.	107
11.	14.12.2021	Letter of authorization and Board Resolution.	108

Dated at Chennai this the 14th day of December, 2021.



Counsel for 9th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE CHENNAI

Original Application No. 105 of 2021

Yanati Srinivasulu Reddy & another

...Applicant

Versus

The Chief Secretary,
Govt. of Andhra Pradesh & Others

...Respondents

Reply on Behalf of Respondent No. 9 to the Original Application

The 9th Respondent above named begs to submit as follows:

1. The Respondent No. 9 is filing this present preliminary reply (“**Reply**”) to the application filed by the Applicants for reasons more particularly set out hereafter. For the sake of convenience, Respondent No. 9 will be referred to as the “**Respondent**” throughout the present reply and as “**SEIL**” where the context may require. All the respondents shall be collectively referred to as “**Respondents**”.
2. The Respondent is constrained to issue a preliminary response as the factual allegations, contentions and averments raised in the application under reply remain largely unsubstantiated and as such are not corroborated by any documentary evidence. The Respondent reserves its right to issue a detailed reply to the application at an appropriate juncture.
3. The Respondent denies all the factual allegations, contentions and averments raised in the application which are contrary to the contents of this Reply, unless expressly admitted hereinafter. As such nothing stated in the application may be deemed to be admitted by the Respondent for the reason of non-traverse or otherwise.



PRELIMINARY OBJECTIONS AND SUBMISSIONS

4. At the outset, the Respondent submits that this present Reply is necessitated given the false averments and frivolous imputations/representations made by the Applicant in this application under reply, that are intended maliciously to deny justice to the Respondent.
5. The Respondent submits that the application under reply contains several inaccuracies, factual infractions and henceforth this present Reply should not be deemed to have limited, restricted and in any manner curtailed and/or waived any of the rights and entitlements of the Respondent, whether under any agreement or under law or otherwise including the right to file any supplementary reply, additional documents and make any additional submissions at an appropriate time, save with the leave of this Hon'ble tribunal.
6. At the further outset, the Respondent submits that the application under reply is premised on the following –
 - i) Notably, a majority of the allegations/assertions in respect of environmental damage in the village of Nelatur, Andhra Pradesh have been made by the Applicant *qua* Respondent No. 8 viz. APGENCO's Damodaram Sanjeeviah Thermal Power Project. All the allegations *qua* the answering Respondent remain unsubstantiated.
 - ii) The Applicant has vaguely sought to institute this present application for seeking "*appropriate directions not to pollute the residential surroundings with fly ash coming out of the power plants that belong to Respondent no.8 and 9*".
 - iii) The Applicant has baselessly and vaguely sought to allege that a large measure of agricultural land in the village of Nelatur has been rendered uncultivable, unfertile, and barren due to "*spreading of tonnes of toxic fly ash in and around our village*".



3

- iv) The Applicant has baselessly and vaguely sought to allege that the efflux of coal based power plants around the Krishnapatnam Port area has caused the said area to turn into a hazardous polluted zone.
- v) The Applicant has baselessly and vaguely sought to make an allegation qua Respondent No.8 on the lines that while commissioning the Damodaram Sanjeevaiah Thermal Power Project (the “DSTP Plant”), Respondent No.8 had improperly conducted an Environmental Impact Assessment study such that the likely impact of the establishment of the DSTP Plant on the environment was improperly assessed. Further in this regard the Applicant has also alleged *qua* Respondent No.8 that the fly ash pond wherein the fly ash discharged from the DSTP Plant is stored does not necessarily have a 0.5 mm LDP lining to prevent leaching. It is noteworthy that in this regard *inter alia* no specific allegations have been made vis-a-vis the answering Respondent.
- vi) The Applicant has baselessly alleged that *inter alia* the Respondents have not taken suitable steps qua green belt development in and around the village of Nelatur. Further the Applicant has baselessly alleged that no community development activities have been initiated by the Respondents.
- vii) The Applicant has baselessly and vaguely alleged that two water tanks for irrigation of village lands viz Pedda Cheruvu and Chinna Cheruvu are being unauthorizedly occupied and used by the Respondents.
- viii) The Applicant has baselessly and vaguely alleged that all the drinking water wells, the adjacent sea water and the Buckingham Canal have been polluted due to the emission of wastewater/fly ash from the power projects of the Respondents.
- ix) The Applicant has baselessly and vaguely sought reliefs in the nature of compensation for the alleged loss caused to them by the alleged non-implementation of environmental laws by the Respondents herein.



7. The Respondent is hereinafter setting out the true and correct facts that are relevant to this lis for the consideration of this Hon'ble Tribunal. At this juncture, the Respondent emphasizes that it is a multinational corporation of great repute that is beyond reproach and its global operations also extend through the length and breadth of India. The Respondent is a leading independent power company in India, with a successful track record of identifying, developing and operating power generation assets across the thermal and renewable power sectors in India. The Respondent is promoted by Sembcorp Utilities Pte. Ltd., which is part of the Sembcorp Group and a wholly owned subsidiary of Sembcorp Industries. Sembcorp Industries is a leading provider of sustainable solutions, driven by its purpose to do good and play its part in building a sustainable future. Leveraging its sector expertise and global track record, Sembcorp delivers innovative solutions that support the energy transition and sustainable development. The Respondents plants that are relevant to this subject matter were commissioned in two phases namely, Unit # 1 on 02-03-2015 and Unit # 2 on 15-09-2015. Copies of the commissioning certificates are annexed herewith and marked as **Annexure 1** (colly).
8. Further, the Respondent submits that the application under reply has been erroneously instituted under the provisions of the NGT Act, 2010 (the "NGT Act"). The Respondent submits that the application does not meet the rudimentary ingredients of Section 14 and 15 of the NGT Act and thus the application ought to be dismissed at the threshold on this ground alone. The Respondent submits that the muster of Section 14 and 15 of the NGT Act ought to be met by any applicant seeking reliefs *inter alia* in respect of any substantial question relating to environment. Notably, the scheme of Section 14 read in consonance with Section 15 of the NGT Act is on these broad lines. Section 14 of the NGT Act contemplates for this Hon'ble Tribunal to have jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved. It is imperative, that such substantial question of environment emanate from the implementation of the



enactments specified under Schedule 1. Further, Section 15 contemplates for an aggrieved party to inter alia seek reliefs in the nature of compensation and restitution of a damaged property, save when the ingredients of Section 14 of the NGT Act, as set out hereinabove are met.

9. Here, from a bare perusal of Section 14 read in conjunction with Section 15 of the NGT Act the following emerges. The ingredients of the aforesaid sections contemplate a twofold muster that enables this Hon'ble Tribunal to exercise jurisdiction, and this muster ought to be necessarily satisfied by any party looking to seek reliefs under the said sections. This twofold muster of the aforesaid section is broken down hereinafter for ease of explanation and reference. First, jurisdiction under the aforesaid section ought to be exercised by this Hon'ble Tribunal over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment) is involved. Second, whilst assuming and /or exercising jurisdiction under the foregoing sections it is imperative that this Hon'ble Tribunal is satisfied that the substantial question relating to environment that has to be adjudicated emanates from the implementation of enactments specified in Schedule I, of the NGT Act. Put differently, the muster of the aforesaid sections that is relevant to the issue at hand is for the substantial question relating to environment to necessarily arise out of the implementation of the specific enactments set out under Schedule I of the NGT Act. We emphasize that should the substantial question relating to environment which this Hon'ble Tribunal may consider adjudicating pursuant to an application under Section 14 read in consonance with Section 15 of the NGT Act, not arise out of the implementation / circumvention / breach of the enactments set out under Schedule I, such application would necessarily be defective and bad in law and thus the proceedings emanating therefrom ought to be terminated by this Hon'ble Tribunal for being in excess of the jurisdiction exercised by this Hon'ble Tribunal.
10. In the same parlance, by applying the aforesaid principles to the facts at hand, the following emerges. The Applicant whilst invoking jurisdiction of this Hon'ble



6

Tribunal *vide* the application under reply, particularly under Section 14 of the NGT Act, has failed to disclose the specific breaches and circumventions under any enactment enlisted under Schedule 1 of the NGT Act. As a corollary, this renders the application under reply defective, to the extent that it does not meet the muster of Section 14 of the NGT Act as has been set out hereinabove. The foregoing being said, the Respondent emphasizes that this application under reply is merely a blatant attempt at abusing the process of law as it is writ large that it fails to disclose any cause of action to invoke jurisdiction of this Hon'ble Tribunal under Section 14 of the NGT Act. It is true even to the knowledge of the Applicant that the Respondent has not circumvented any statutes enlisted under Schedule 1 of the NGT Act. Thus, this application ought to be dismissed on this ground alone.

11. The Respondent submits that the Applicant has failed to substantiate its averments by corroborating its allegations with any underlying evidence. In this regard the Respondent emphasizes that all of the Applicant's factual assertions and allegations are merely conjectures and surmises for they fail to disclose any cause of action based on proper underlying evidence. The application in its entirety is an ill attempt to frivolously arm-twist the Respondent. The Respondent cannot emphasize more on the fact that even the ostensible allegations in the application under reply are pointed towards the Respondent No. 8 and none of these allegations specifically alleged any wrongdoing *qua* the answering Respondent.

12. The Respondent submits that this Hon'ble Tribunal ought to dismiss this application for being bad due to mis-joinder of parties. In this regard, the Respondent submits that the Applicant has in a clandestine manner impleaded the answering Respondent as a party to this application even though it is true even to the Applicant's knowledge that cause of action, if any, to institute these proceedings against the Respondents have lapsed due to efflux of time and are barred by the period of limitation as set out under Section 15(3) of the NGT Act.



13. In respect of the foregoing, the Respondent submits that in terms of the mechanism contemplated under Section 15(3) of the NGT Act, any cause of action to institute this application, whether for grant of any compensation or relief or restitution of property or environment under this Section, ought to be entertained by this Hon'ble Tribunal within a period of 5 years. Given this, it is evident that the Respondent's power plant was commissioned in two phases namely Unit # 1 on 02-03-2015 and Unit # 2 on 15-09-2015, thus cause of action if any in respect of this subject matter has expired due to efflux of time. That being said the allegations of environmental hazard and damage being caused by the emissions from the Respondent's plant including but not limited to fly ash was within the knowledge of the Applicants as at the time of commissioning of the said plant in the year 2015. The Applicant accordingly ought to have diligently and promptly instituted an appropriate application before this Hon'ble Tribunal to seek the reliefs that have been set out under this application in the year 2015 itself. Additionally, the Applicant in terms of Section 15(3) of the NGT Act had a further period of 5 years to agitate its right under Section 14 and 15 of the NGT Act from the aforesaid date of commissioning of the Respondent's plant. This period of limitation for the purposes of institution of this application has expired and the Respondent cannot be penalized for any ill actions and lack of diligence by the Applicant. From a bare perusal of the Applicant, it emerges that the conduct of the Applicant reeks of malafide to the extent that it has maliciously chosen to implead the answering Respondent along with Respondent No.8 in this application, when in fact cause of action, if any, against the answering Respondent has already expired.

14. It is evident that given that the Respondent No.8's plant has been commissioned in the year 2018, therefore, cause of action, if any, to sue Respondent No.8 may well subsist in terms of Section 15(3) of the NGT Act. Thus, the Applicant has maliciously impleaded the answering Respondent and Respondent No.8 collectively in order to hoodwink this Hon'ble Tribunal into believing that the ostensible cause of action to institute this application under reply against the Respondents still subsists. This ill attempt by the Applicant is to maliciously



bring the ostensible cause of action to institute this present application against the answering Respondent within the period of limitation prescribed under Section 15(3) of the NGT Act.

15. This Hon'ble Tribunal in its magnanimity and inherent powers exercises all powers of a civil court. Accordingly, the Respondent implores this Hon'ble Tribunal to apply the rudimentary principles of civil procedure and strike out the answering Respondent as a party to this application due to mis-joinder of parties. The Respondent emphasizes that great prejudice will be caused to the answering Respondent if the Applicant is allowed to pursue the present application *qua* the answering Respondent. It is writ large that this application is intended to cause unlawful gain to the Applicant and unlawful loss to the answering Respondent.
16. In respect of the Applicant's allegation regarding the environmental damage *inter alia* being caused by fly ash emerging from the answering Respondent's Plant, the answering Respondent submits that the said allegations are bald and unsubstantiated and should not be countenanced by this Hon'ble Tribunal. *Per contra*, to bring the correct facts into perspective, the Answering Respondent submits as under. The Answering Respondent at its plant in question in Nellatur Village *inter alia* has a proper effluent management system to *inter alia* manage all manner of effluents that are generated at the answering Respondent's Plant.
17. In this regard, in general, two types of effluents are generated in the Respondents Plant at Nellatur Village, *viz.* oily waste water and non- oily process waste water. Briefly the process flow for disposing off the said effluents is on these broad lines. Oily wastewater is collected in individual sumps and process waste- water is collected in individual sumps in respective areas and are further pumped to Central Monitoring Basin (the "CMB"). The oily wastewater that is collected in individual sumps is pumped through an oil water separator, wherefrom the oil from the water is extracted, thereafter the clear water is pumped and mixed along with the process wastewater in the CMB. Neutralisation of water is carried out in



CMB by adding acid and alkali. Pursuant thereto, the neutralised water is passed through a flash mixer, flocculation tank and lamella clarifier for removal of sediments /suspended solids. The treated water from the effluent treatment plant i.e., clarifier is stored in a storage tank and further pumped to coal pile for dust suppression and to the green belt for onward usage.

18. The aforesaid process indicates that the entire process of disposing off and recycling the effluent water is conducted in a controlled environment to *inter alia* ensure that the effluents do not penetrate and merge into the environment as hazardous substances. The Respondent is annexing herewith a diagram indicating the entire process for ease of reference of this Hon'ble Tribunal and the same is annexed as **Annexure 2**, herewith.
19. Further, contrary to what has been baldly alleged by the Applicant in the application under reply, the Respondent has not in any manner disposed of sewage waste in a manner that it turns hazardous to the environment. The treatment of sewage water is in compliance with statutory regulations and environmental laws. Briefly the process flow for treating sewage water is on these broad lines. Raw sewage from various locations of the plant *inter alia* including the service building, the central control building, the ESP Control building, administration building, water treatment plant, etc., get collected in a raw sewage collection tank located in the Sewage Treatment Plant of 'Extended Aeration' type. Thereafter the raw sewage is further pumped to the bar screen chamber for removal of foreign material in the sewage and then to the oil grease chamber for removal of any oil in the sewage. Thereafter the sewage from the oil grease chamber is pumped to an extended aeration tank where the sewage is treated by the extended aeration process. In this regard the aeration is provided by dedicated blowers. The overflow water from the aeration tank is passed to a settling tank where the bio sludge settles. The sludge is thereafter recirculated to the aeration tank and the excess sludge collected at the bottom of the settling tank is sent to sludge drying bed. The dry sludge from the sludge drying bed is collected manually and used as manure for the green belt.



20. Separately, the overflow treated water from the settling tank is collected in a treated water storage tank and is added with sodium hypochlorite for disinfection. The disinfected treated water is also pumped to the green belt for further usage.
21. The aforesaid process indicates that the entire process of disposing off and recycling the sewage waste is conducted in a controlled environment to *inter alia* ensure that the effluents do not penetrate and merge into the environment as hazardous substances. The Respondent is annexing herewith the process flow indicating the entire process for ease of reference of this Hon'ble Tribunal and the same is annexed as **Annexure 3**, herewith.
22. The Applicant has sought reliefs under this application by premising its claim on the alleged damage and loss caused to the Applicant due to the spreading of unregulated and fugitive fly ash emerging from the Respondent's plant. In this regard the Respondent vehemently denies all allegations of the Applicants for being erroneous, baseless, unsubstantiated and without any merit. To bring the true facts on record, wherefrom it will emerge that the Respondent is following a proper procedure and a sophisticated fly ash handling system to dispose off, and /or recycle the fly ash that emerges from its plant. The said procedure is on these broad lines. The ash collected at the Respondents plant is can be classified into fly ash and bottom ash. The below processes discuss the mechanism for handling Fly Ash and Bottom Ash, separately.
23. First, the fly ash handling system comprises of two stages, first stage is processing through a vacuum system and second stage is processing through a pressure conveying system. The fly ash is conveyed by vacuum conveying system using the dedicated vacuum pumps. Further, the ash collecting hoppers are connected to the fly ash vacuum conveying pipe header. The fly ash from these hoppers are conveyed to the intermediate hopper/ Buffer Hopper. In the second stage of processing the fly ash from the buffer hoppers is conveyed to fly ash silo through pressure conveying system using conveying air compressors. Thereafter the fly ash collected in the buffer hopper is fed to an ash conveying vessel, the outlet of which is connected to the Fly Ash conveying pipeline, The conveying air header



connected with the fly ash header will convey the fly ash to the fly ash silo and for further utilisation. The fly ash from the Buffer hopper shall also be sent in slurry from to ash dyke through the slurry pumping system.

24. Second, the bottom ash is the ash which is collected in a water filled wet bottom ash hopper and passes through the Clinker Grinder. The crushed bottom ash along with the water is conveyed to the ash slurry sump using a jet pump. A high-pressure water is fed to the jet pump using HP water pump and the bottom ash is conveyed in lean slurry form to the ash slurry sump and further pumped to ash dyke using two stage ash slurry pumps. The water from the ash dyke will be recovered and recycled to the ash handling conveying process.
25. Further, in respect of the allegation qua the pollution being generated by the cooling towers, the Respondent whilst denying the allegation submits that the cooling tower is provided to cool the temperature of the hot water from the cooling water circuit of the condenser and is recirculated back to the condenser using the cooling water pumps.
26. Notably, a natural draft cooling tower is provided at the plant and is designed to reduce the hot water temperature in the condenser up to 10 degrees centigrade. The process flow of the cooling mechanism is briefly on these lines. The hot water from the condenser is distributed all over the surface of the cooling tower through distribution pipeline and sprayed using the spray nozzles over the fills. The design of the cooling tower is such that it creates a draught of air. The cold air from the atmosphere enters from below and pass through the entire surface area of the fills and cools the hot water droplets as it falls from a height. Cold water falls into the basin below the tower and the water evaporated moves up to the mist eliminators which were provided all over the surface above the distribution pipe. The evaporated vapor carries small water droplets along with it and while passing through the mist eliminator, the water droplets that are carried over outside the cooling tower are eliminated and only vapor passes towards the top of the cooling tower to the atmosphere. The loss of the evaporated water ranges approximately 1% to 1.5% of circulating water and the drift loss is negligible Thus there is no



manner any pollution caused to the environment let alone any damage to the lands of the Applicant.

27. The Respondent further submits that with respect to allegations surrounding complying with the conditions imposed under the EC, CFO etc., the Respondent submits that the Applicants' allegations are baseless, and as such the Applicants have failed to point out any specific contravention by the Respondent. As such in the absence of any specific contravention's being pointed out by the Applicants the allegations of the Applicants are at best a fishing enquiry and they should not be countenanced by this Hon'ble Tribunal. Further, in this regard, to make good its stand, the Respondent is hereby bringing on record the compliance report dated June 10, 2021 submitted to the Andhra Pradesh Pollution Control Board, and the same is marked as **Annexure 4**. Additionally, the Respondent is also bringing on record the EC compliance report dated May 21, 2021, submitted to the Regional Director, Ministry of Environment, Forest and Climate Change, and the same is marked as **Annexure 5**. The contents of the reports are self-explanatory, and a bare perusal thereof would crystallise that the Respondent is in compliance with the conditions of the EC and CFO.

28. The Respondent further submits that the Applicants have further sought to allege in its application under reply that the Respondent has not taken suitable steps to develop a green built for controlling the pollution. In this regard the Respondent submits that it was required to develop 396 acres of land into a green belt by undertaking plantation of trees. In terms of the latest statistics that are available with the Respondent, it appears that the Respondent has cultivated an area of 430 acres of land, way beyond what it was originally required to do. In this regard the Respondent submits that it is committed to the protection of the environment and maintenance of the ecological balance by building the afforestation. The Respondent submits that it has carried out its business activities with a deep sense of responsibility towards protecting its environment. The afforestation and green belt cover at the Respondent's plant are developed after in depth research and study carried out based on local geography. The species are selected based on



their adaptability, growth characteristics, flowering patter and canopy distribution. In terms of the specific data the Respondent near its Plant in Nellatur has planted over 4.7 lakh tees thus far. Approximately each tree on an average offsets 50 pounds of carbon dioxide per year. In this regard the Respondent is annexing its internal data that provides granular data of the green belt development undertaken by the Respondent herein and the same is collectively annexed and marked as **Annexure 6.**

29. The Applicants have further alleged that the Respondent has not undertaken socio-economic development activities. In terms of the socio-economic development activities undertaken by the Respondent the following noteworthy details are submitted for this Hon'ble Tribunal's consideration.
30. The Respondent submits that it works closely with the community to *inter alia* empower them in an all-encompassing manner. Further, the Respondent is playing a role as agents of transformation for a sustainable future. The Respondent strongly believes that sustainability is firmly linked to its ability to deliver long-term value and growth to all its stakeholders and it continues to make good progress in implementing and managing its corporate responsibility commitments along with its business. Through its focused interventions and programmes in the areas of education, healthcare and skills development, the Respondent continues to make a positive impact on these communities across its areas of operations. The Respondent oversees the governance and management of CSR by establishing dedicated CSR Committees. The Respondent has set the type and frequency of information that it requires in order to provide effective CSR oversight. The Respondent reviews the CSR Policy and Plan developed by CSR Committee, recommends their views for further improvement if required and approves the plan. The Respondent reviews the adequacy of the company's CSR disclosure practices and ensures timely CSR Report is disclosed to appropriate government bodies and stakeholders. At Business unit level also, there is a dedicated CSR team headed by CSR Professional and is monitored by Business head along with site Level CSR committee. In this regard, the specific



field level activities are implemented as per the guidelines of local regulations and internal guidelines.

31. In the preceding 3 years the CSR committees of the Respondent has felt the importance of sustainable CSR activities that make an impact on the lives of communities, focussed mainly on education, health and skill development. Notably, the Respondent has developed a skill development centre in the village of Nellore which is in the periphery of the Respondent, where training on skill development is provided to the community and they are empowered to attain self-employment. It is noteworthy that though the village of Nelaturu is in the periphery of the Respondent No. 9, the answering Respondent has *inter alia* undertaken the following CSR Activities in the village of Nelaturu:

- construction of revenue building at a cost of INR 20 Lakhs in the year 2015.
- painting of the revenue building at a cost of INR 0 .80 Lakhs in the year 2019.
- village health centre at a cost INR 11 Lakhs in the year 2014-15.
- provision of education kits for govt. school students approximately 200 nos. from 2011-17.
- conveyance facilities to govt school students from 2012 till date.
- RO water plant handed over to gram panchayat in the year 2016.
- construction of village assembly points at a cost of INR 1.7 Lakhs in the year 2013.
- undertaken mega medical camps.
- mobile medical unit launched in the year 2021.



- skill development training, including teaching vocational jobs like tailoring to 23 women & course on beautician to 16 women in the year 2019.
- anganwadi building renovation in Nelaturu Harijan Wada at a cost of INR 3.5 lakhs in the year 2015-16.

PARA WISE REPLY TO THE APPLICATION FILED BY THE APPLICANT ON BEHALF OF ANSWERING RESPONDENT

32. The contents of paragraph (I) of the application under reply merit no response to the extent what is a matter of record. The answering Respondent denies that the Applicants are interested in the protection of the environment and in the protection of the right to a clean environment guaranteed to him by the Constitution of India under Article 21 and performance of his duty under Article 51. The Respondent submits that per contra this application has been instituted frivolously and merely for the purpose of abusing the process of law. It is denied that reliefs in this application have been sought for any inaction or incorrect action by the answering Respondent including but not limited to any pollution caused due to fly ash emerging from the Respondent's plant. *Per contra* the Respondent submits that that this application ought to be dismissed at the threshold, in light of the reasons set out under the preliminary submissions which ought to be read as part and parcel of this present reply to paragraph 1.

33. The contents of paragraph II of the application under reply merit no response.

34. The contents of paragraph III (i) are denied for being false. The answering Respondent denies that the present application has been filed under Section 15(1) of the NGT Act seeking intervention of this Hon'ble tribunal to direct the Respondents to compensate and make good the loss sustained by the Applicants.



The Respondent further denies that application raises issues of non-implementation of various environmental laws viz. Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act, 1974. The Respondent emphasizes that the application under reply is merely a misadventure and an ill attempt by the Applicants to misuse the process of law. The Respondent relies on the preliminary submissions sets out herein above and requests that they may be read as part of the reply to the paragraph under reply.

35. The contents of paragraph III (ii) of the application under reply are denied except what is a matter of record. The Applicants have failed to substantiate these facts with proper underlying evidence and thus the statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent relies on the preliminary submissions sets out herein above and requests that they may be read as part of the reply to the paragraph under reply.

36. The contents of paragraph III (iii) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent relies on the preliminary submissions sets out herein above and requests that they may be read as part of the reply to the paragraph under reply.

37. The contents of paragraph III (iv) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this



Hon'ble Tribunal. The Respondent denies that there are 10 thermal power plants operating around the village of Nelaturu, per contra it is submitted that only 3 power plants are in operation within a 10 Km radius of the village of Nelaturu. Besides, the answering Respondent submits that it has set up its power plant after due compliance with all the regulations and under lying statutes and permission to establish its plant was given by the requisite authorities only pursuant to proper evaluation and an environmental impact assessment. The Respondent specifically denies that the pollution levels around the areas as suggested in the paragraph under reply have become high due to the pollution caused by the Respondents plant, whether through spreading of toxic flyash or otherwise. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent relies on the preliminary submissions sets out herein above and requests that they may be read as part of the reply to the paragraph under reply.

38. The contents of paragraph III (v) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. Even for the sake of argument the Applicant has failed to show the nature of impact that will be caused to the environment in the event there is development around the area under contention. Importantly, the Applicant has shown records of Adangal stands in its name only of one year. The Applicant has failed to establish the trail of its land to the extent that there is no evidence to show that the lands of the Applicants were in the previous years cultivable and as such they have been rendered non cultivable merely due to the pollution caused by the Respondent's plant.

39. The contents of paragraph III (vi) of the application under reply are denied except what is a matter of record.



40. The contents of paragraph III (vii) of the application under reply are denied except what is a matter of record. Importantly, the Applicants have shown records of Adangal stands in its name only of one year. The Applicants have failed to establish the trail of its land to the extent that there is no evidence to show that the lands of the Applicants were in the previous years cultivable and they have been rendered non cultivable merely due to the pollution caused by the Respondent's plant.
41. The contents of paragraph III (viii) of the application under reply are denied except what is a matter of record. The Applicants have failed to substantiate these facts which should not be countenanced by this Hon'ble Tribunal.
42. The contents of paragraph III (ix) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. Besides the Respondent being a power plant is providing essential services to the State. The Respondent is a job creator, so much so that 70% of its work force comprises of local residents of the State.
43. The contents of paragraph III (x) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent specifically denies that proper environmental impact assessment was not conducted before commissioning of the power plant. In this regard the Respondent submits that a thorough environment impact assessment was conducted, and it was only thereafter that an EC was granted to the Respondent. Further the Respondent also received a CFO and a CFE pursuant to a thorough assessment. The Respondent denies that the fly ash pond does not



have a 0.5 mm LDP lining and this fact alone constitute gross misrepresentation of facts by the Applicants. The Respondent further denies that it does not have any definitive plan to dispose off the fly ash and in this regard it submits that it has suitably responded to the alleged contentions of the Applicants as set out under this paragraph in its preliminary objections and its requests that the same may be read as part of the response to this paragraph under reply. A copy of the CFO and the EC are annexed herewith and are collectively marked as **Annexure 7 (Colly)**.

44. The contents of paragraph III (xi) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent specifically denies that no suitable measures were adopted for green belt development by the Respondent. In this regard it is submitted that the Respondent has suitably responded to the alleged contentions of the Applicants as set out under this paragraph in its preliminary objections and its requests that the same may be read as part of the response to this paragraph under reply.
45. The contents of paragraph III (xii) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal.
46. The contents of paragraph III (xiii) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this



Hon'ble Tribunal. The Respondent denies all allegations to suggest that no socio economic activities were undertaken by it. The Respondent denies that the two tanks viz. Pedda Cheruvu and Chinna Cheruvu were ever unauthorizedly occupied or used by the answering Respondent and the Applicant is put to strict proof thereof. It is denied that the illegal occupations of the foregoing water tanks by the answering Respondent has caused loss to the Applicants or the farmers. The contentions of the Applicants under this paragraph are baseless and lack any merit and the Applicants are put to strict proof thereof.

47. The contents of paragraph III (xiv) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. It is denied that the water in the adjacent sea and Buckingham canal is being polluted by the Respondent herein. It is further denied that the fly ash released by the power plants is spreading all over the village in layers due to any inactions by the answering Respondent. It is denied that agriculture in the village of Nelatur has become redundant due to any ill actions by the Respondent. It is further denied that the Respondent has failed to take suitable measures to ensure rehabilitation of the farmers or otherwise. The Respondent submits that that there is zero effluent discharge at the Respondent's plant and as such there are proper Effluent Treatment Plants and Sewage Treatment Plants that are operational at the Respondent's plant. Importantly only rainwater goes to Storm water drain provided at the Respondent's plant and there is no effluent discharge from the said drains into the sea or the Buckingham Canal. All peripheral drains which are adjacent to the roads and building structures are connected to the storm water drains such that the rainfall water in its entirety is discharged into the sea without any effluent or solid waste discharge. Locations of storm water drains at the Respondent's plant is being annexed herewith for the ease of reference of this Hon'ble Tribunal and is marked as **Annexure 8**. Further, in this regard it is submitted that the Respondent has suitably responded to the alleged contentions of

the Applicants as set out under this paragraph in its preliminary objections and its requests that the same may be read as part of the response to this paragraph under reply.

48. The contents of paragraph III (xv) of the application under reply are denied except what is a matter of record. The Respondent vehemently denies that any of its actions have infringed or abrogated the rights of the Applicant as enshrined under Article 21 of the Constitution of India and the Applicant is put to strict proof thereof.
49. The contents of paragraph III(xvi) of the application under reply are denied except what is a matter of record. The Applicant has vaguely annexed a notice of the APCB dated June 08, 2020 addressed to Respondent No. 8 and a report of the APCB dated June 07, 2020 which partly refers to an inspection carried out at the Respondent's premises on June 06, 2020. In respect of the foregoing documents, the Applicant has not made any specific averments therefore the allegations of the Applicant, if any are denied for want of knowledge. To bring the latest record before this Hon'ble Court, the Respondent is annexing two of its recent compliance reports dated May 21, 2021 issued to the Ministry of Environment, Forest and Climate and another dated June 10, 2021 issued to the APCB pertaining to the EC compliance and CFO compliance. Given that the Applicant has not made any specific allegations in respect of any specific non compliances by the Respondent, and as such this present complaint is nothing short of a fishing enquiry intended only to harass the Respondent herein, the Respondent reserves its right to respond to any specific allegations raised by the Applicant, either during arguments or otherwise, including but not limited to placing additional documents and bringing additional facts before this Hon'ble Tribunal. The Respondent further reserves its rights of demonstrating the contents of the foregoing reports during the course of arguments. It is also noteworthy that this Hon'ble Tribunal vide its order dated September 16, 2021 directed for the constitution of a joint committee for *inter alia* investigating the allegations of the Applicant, in this regard the Respondent also reserves its right to specifically



respond to the report of the Joint Committee when filed, with the leave of this Hon'ble Tribunal.

50. The contents of paragraph III (xvii) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal
51. The contents of paragraph III (xviii) of the application under reply are denied except what is a matter of record. The Applicant has failed to substantiate these facts with proper underlying evidence and thus these statements remain mere conjectures. The facts and figures suggested in the paragraph under response lack any legitimate statistical data and thus they should not be countenanced by this Hon'ble Tribunal. The Respondent submits that the Applicant has failed to make out any case for damage or compensations and as such this application is a gross abuse of the process of law. Further, in this regard it is submitted that the Respondent has suitably responded to the alleged contentions of the Applicant as set out under this paragraph in its preliminary objections and it requests that the same may be read as part of the response to this paragraph under reply.
52. The contents of paragraph IV (i) of the application under reply are denied except what is a matter of record.
53. The contents of paragraph IV (ii) of the application under reply are denied. It is denied that the Respondent has in any manner failed to discharge its responsibilities.
54. The contents of paragraph IV (iii) and (iv) of the application under reply are denied except what is a matter of record. The Respondent denies that the two tanks viz. Pedda Cheruvu and Chinna Cheruvu were ever unauthorizedly occupied



or used by the answering Respondent and the Applicant is put to strict proof thereof. It is denied that the illegal occupations of the foregoing water tanks by the answering Respondent has caused loss to the Applicants or the farmers. The contentions of the Applicants under this paragraph are baseless and lack any merit and the Applicants are put to strict proof thereof.

55. The contents of paragraph IV (v) of the application under reply are denied. It is denied that the Respondent has failed to take suitable steps to prevent the fly ash emerging from its plant to pollute the village of Nelatur. In this regard it is submitted that the Respondent has suitably responded to the alleged contentions of the Applicant as set out under this paragraph in its preliminary objections and its requests that the same may be read as part of the response to this paragraph under reply.

56. The contents of paragraph IV (vi) of the application under reply are denied except what is a matter of record. The Respondent denies that the two tanks viz. Pedda Cheruvu and Chinna Cheruvu were ever unauthorizedly occupied or used by the answering Respondent and the Applicant is put to strict proof thereof. It is denied that the illegal occupations of the foregoing water tanks by the answering Respondent has caused loss to the Applicants or the farmers. The contentions of the Applicants under this paragraph are baseless and lack any merit and the Applicants are put to strict proof thereof.

57. The contents of paragraph V of the application under reply are denied. The Respondent vehemently denies that this Application has been instituted within the stipulated period of limitation of 5 years. The Respondent submits that this Hon'ble Tribunal ought to dismiss this application for being bad due to mis-joinder of parties. In this regard, the Respondent submits that the Applicant has in a clandestine manner impleaded the answering Respondent as a party to this application even though it is true even to the Applicant's knowledge that cause of action, if any, to institute these proceedings against the Respondents have lapsed due to efflux of time and are barred by the period of limitation as set out under



Section 15 (3) of the NGT Act. In this regard it is submitted that the Respondent has suitably responded to the alleged contentions of the Applicant as set out under this paragraph in its preliminary objections and its requests that the same may be read as part of the response to this paragraph under reply.

58. The contents of paragraph VI of the application under reply merit no response.

59. The contents of paragraph VII of the application under reply are denied in its entirety and the Respondent submits that the Applicant has failed to make any case for the reliefs sought under the application including but not limited to compensation.

60. In view of the aforesaid, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- (i) Disallow the Original Application/Petition under reply;
- (ii) Pass any other orders that this Hon'ble Tribunal may deem fit.

Shri S. Rama.

Counsel for 9th Respondent.

VERIFICATION

Shri S. Rama.
9th Respondent.



I, Pavan Kumar Rao, s/o Late Shri J. C. Rao, the Authorised Representative of the Respondent No. 9 herein, do hereby verify that the contents of this Reply have been read by me and I have understood the same. I do hereby verify that the contents of the Reply from paragraph nos. 1 to 60 are true and correct to the best of my knowledge and belief and that no material fact has been concealed therefrom.

Verified at Chennai on this 14th day of December, 2021.

Shri S. Rama.
9th Respondent.



BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE CHENNAI

Original Application No. 105 of 2021

Yanati Srinivasulu Reddy & another

...Applicant

Versus

The Chief Secretary,
Govt. of Andhra Pradesh & Others

...Respondents

VERIFYING AFFIDAVIT

I, Pavan Kumar Rao, s/o Late Shri J. C. Rao, aged about 56 years, residing at G-5, Pavani Pinnacle Apartment, Street-2, Jagadish Nagar, Children's Park Main Road, Nellore - 524002, being the Authorised Representative of Sembcorp Energy India Limited (Respondent No. 9), having its Registered Office at 5th floor, Tower C, Building No. 8, DLF Cybercity, Gurgaon-122002 Haryana, India, presently at Chennai, hereby solemnly affirm and sincerely state as follows:

1. I am the Authorised Representative of Respondent No.9 herein and as such, I am aware of the facts and circumstances of the case and competent to swear this affidavit on behalf of Respondent No.9.
2. I state that the statements contained in paragraphs 1 to 60 of the present Reply are true to the best of my knowledge, information and belief.

Solemnly affirmed at Chennai on this]
The 14th day of December, 2021]
and signed his name in my presence.]

Before me



Advocate :: Chennai

Gobind Sundar. E. S., Adv.,
No. 3120/12
100-57, LC, MC, OT-10A.



**GOVERNMENT OF INDIA
 MINISTRY OF POWER
 CENTRAL ELECTRICITY AUTHORITY
 OPERATION MONITORING DIVISION
 SEWA BHAWAN, R.K.PURAM
 NEW DELHI-110066**



(I.S.O. 9001:2008)

No. CEA/Plg/OM/1/1/COD/2015/456-66 Dated : 16th March, 2015

To,

The Chairman,
 Coal India Ltd.,
 10, Netaji Subhash Marg,
 Kolkata-700016

Subject: Intimation of Commercial Operation Date (COD) in respect of Pynampuram TPS, Unit - 1 (660 MW).

Sir,

This is to inform that M/s Thermal Powertech Corporation India Limited, has declared Commercial Operation Date (COD) in respect of Pynampuram TPS, Unit - 1 (660 MW) on 02nd March, 2015. In view of above, it is requested that concerned coal company may be advised to commence coal supply at the earliest.

Yours faithfully,


 (M. P. Singh)
 Director (OM)

Copy to:

1. Joint Secretary (LA), Ministry of Coal, Shastri Bhawan, New Delhi.
2. Joint Secretary (Thermal), Ministry of Power, S.S. Bhawan, New Delhi.
3. Executive Director (TTC), Ministry of Railways, Rail Bhawan, New Delhi.
4. The Chief General Manager (S&M), CIL, Apeejay House, B-Block, 6th Floor, 15, Park Street, Kolkata-700016
5. The General Manager (S&M), CIL, Scope Minar, 4th Floor, District Centre, Laxmi Nagar, New Delhi - 110092.

N.O.O.

Copy for information to: M/s Thermal Powertech Corporation India Limited, 6-3-1090, A - Block, 5th Floor. TSR Towers, Rajbhavan Road, Somajiguda, Hyderabad - 500 082, Telagana w.r.t. your letter TPCIL/COM/14-15/244 dated 4th March, 2015.

Copy to: Chief Engineer (TPM/OPM/DMLF/IRP), CEA



**Government of India
 Ministry of Power
 Central Electricity Authority
 Fuel Management Division
 Sewa Bhawan, R.K.Puram
 New Delhi-110066**



(I.S.O. 9001:2008)

No. CEA/Plg/FM/1/1/COD/2015/1546-59

Dated 12th October, 2015

To,

The Chairman,
 Coal India Ltd.,
 Coal Bhawan
 Plot No. AF-III, Action Area-IA,
 New Town, Rajarhat,
 Premise No. 04 MAR,
 Kolkata-700156

Subject: Intimation of Commercial Operation Date (COD) in respect Pynampuram,
 Unit-2 (660 MW) of Thermal Powertech Corporation India Ltd (TPCIL).

Sir,

This is to inform that TPCIL has declared Commercial Operation Date (COD) in respect of respect Pynampuram, Unit-2 (660 MW) on 15.09.2015. In view of above, it is requested that concerned coal company (MCL) may be advised to commence coal supply at the earliest.

Yours faithfully,

(A.K. Mishra)

Chief Engineer

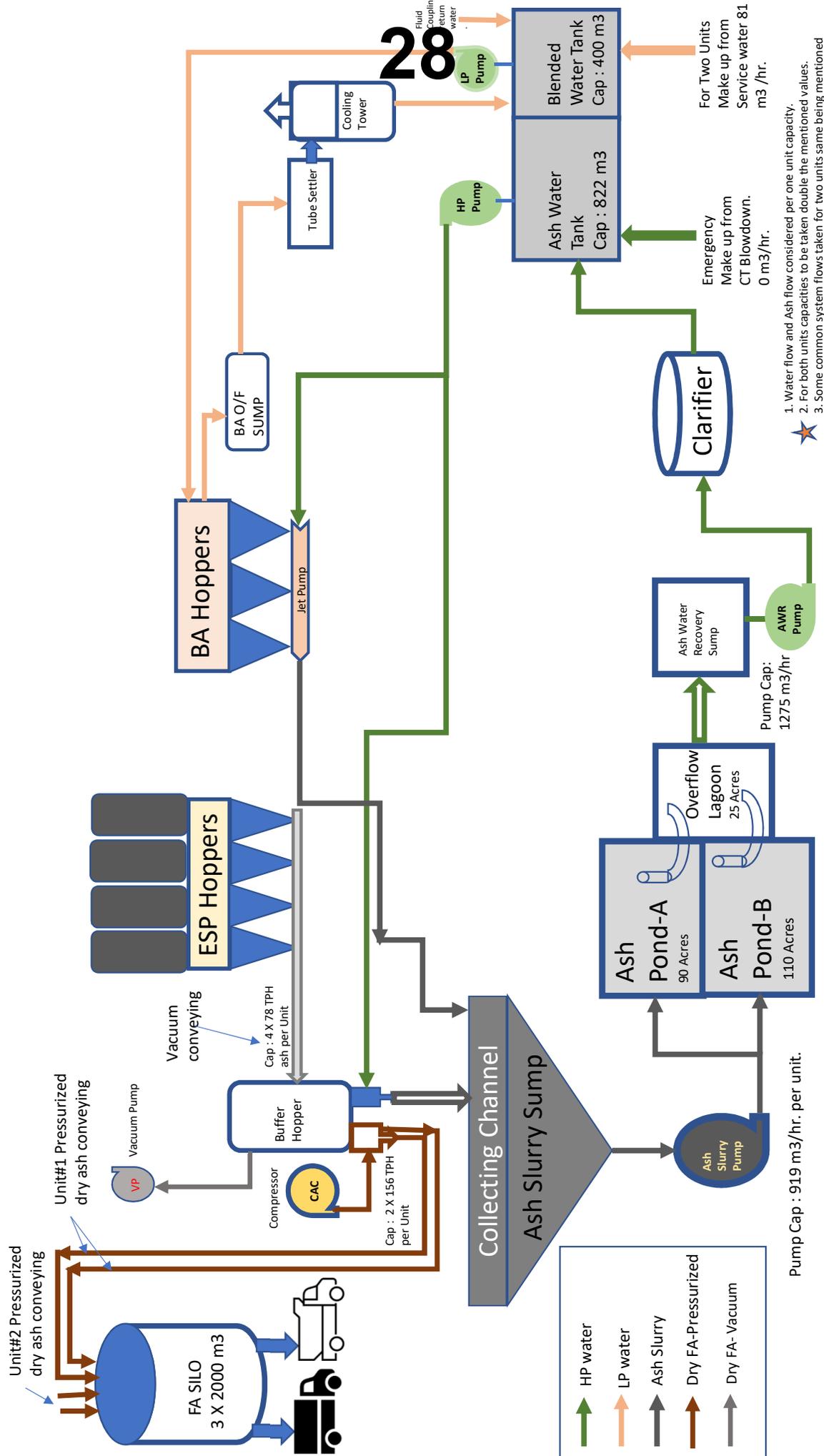
Copy to:

1. Joint Secretary (LA), Ministry of Coal, Shastri Bhawan, New Delhi.
2. Joint Secretary (Thermal), Ministry of Power, S.S. Bhawan, New Delhi.
3. Executive Director (TTC), Ministry of Railways, Rail Bhawan, New Delhi.
4. The Chief General Manager (S&M), CIL, Coal Bhawan, Premise No. 04 MAR, Plot No. AF-III, Action Area-IA, New Town, Rajarhat, Kolkata-700156
5. The General Manager (S&M), CIL, Scope Minar, Core No.-2 5th Floor, District Centre, Laxmi Nagar, New Delhi - 110092.
6. The General Manager (S&M), Mahanadi Coalfields Limited, P.O. - Jagriti Vihar, Burla, District : Sambalpur, Orissa - 768020

Copy for information to:

1. The Chief Executive Director, Thermal Powertech Corporation India Ltd, 6-3-1090, A Block, 5th Floor, TSR Tower, Rajbhavan Road, Somajiguda, Hyderabad-50082, Telangana w.r.t letter dated 15.9. 2015.
2. Member Secretary, Southern Regional Power Committee, Bangalore-56009 w.r.t letter dated 28.09. 2015.

Copy to: Chief Engineer (TPM-I & II/OPM/PDM/IRP), CEA



28

Fluid coupling return water

- HP water
- LP water
- Ash Slurry
- Dry FA-Pressurized
- Dry FA-Vacuum

Pump Cap : 919 m3/hr. per unit.

Pump Cap: 1275 m3/hr

For Two Units Make up from Service water 81 m3 /hr.

Emergency Make up from CT Blowdown. 0 m3/hr.

1. Water flow and Ash flow considered per one unit capacity.
2. For both units capacities to be taken double the mentioned values.
3. Some common system flows taken for two units same being mentioned

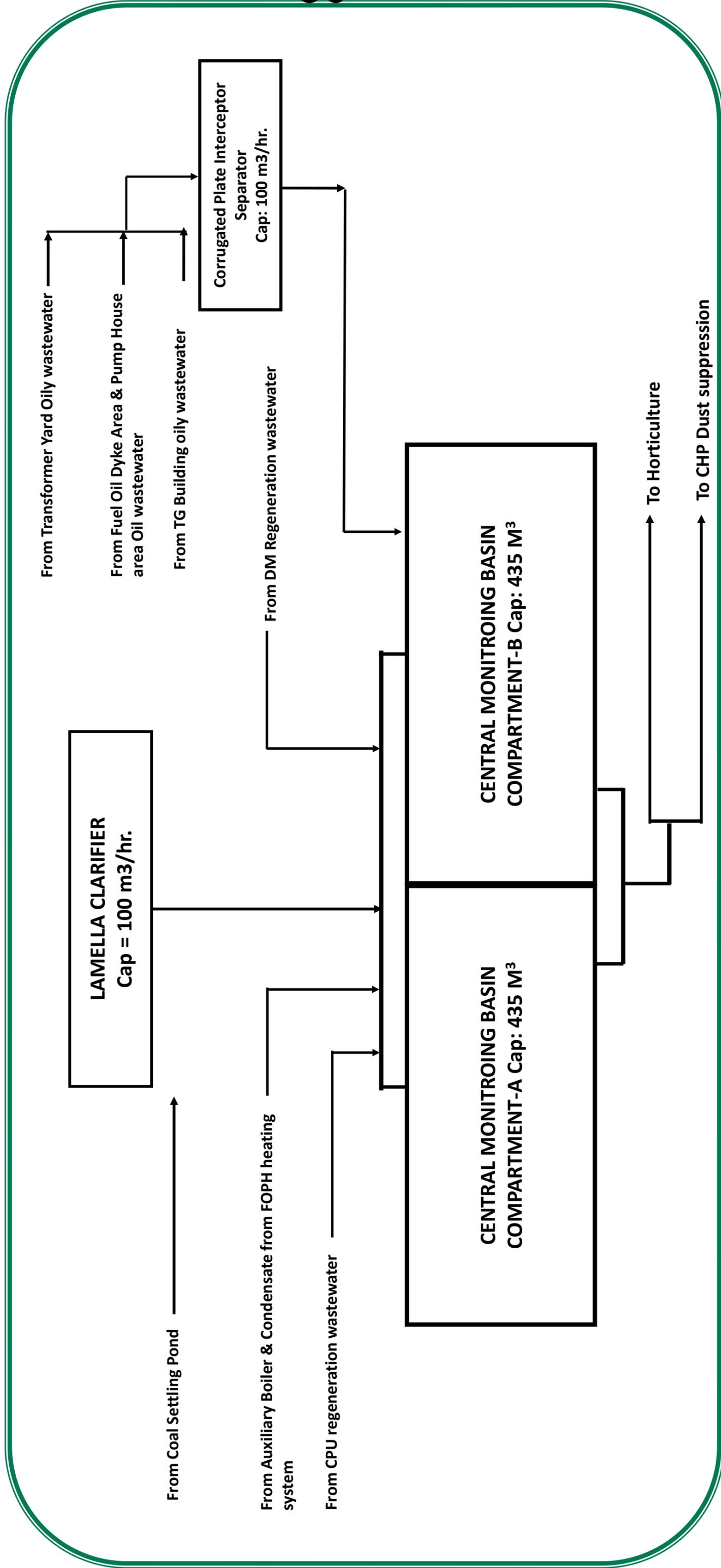


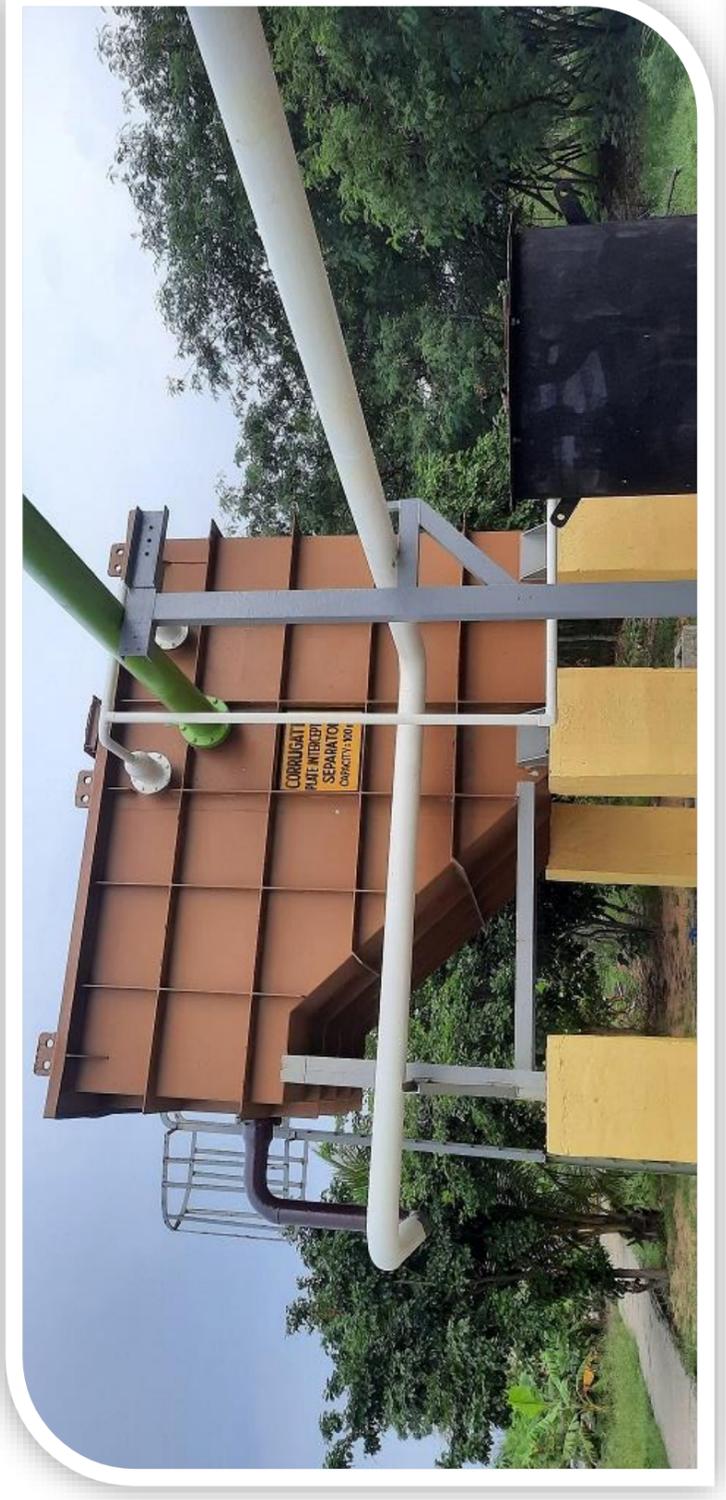
sembcorp

ETP & STP Operations

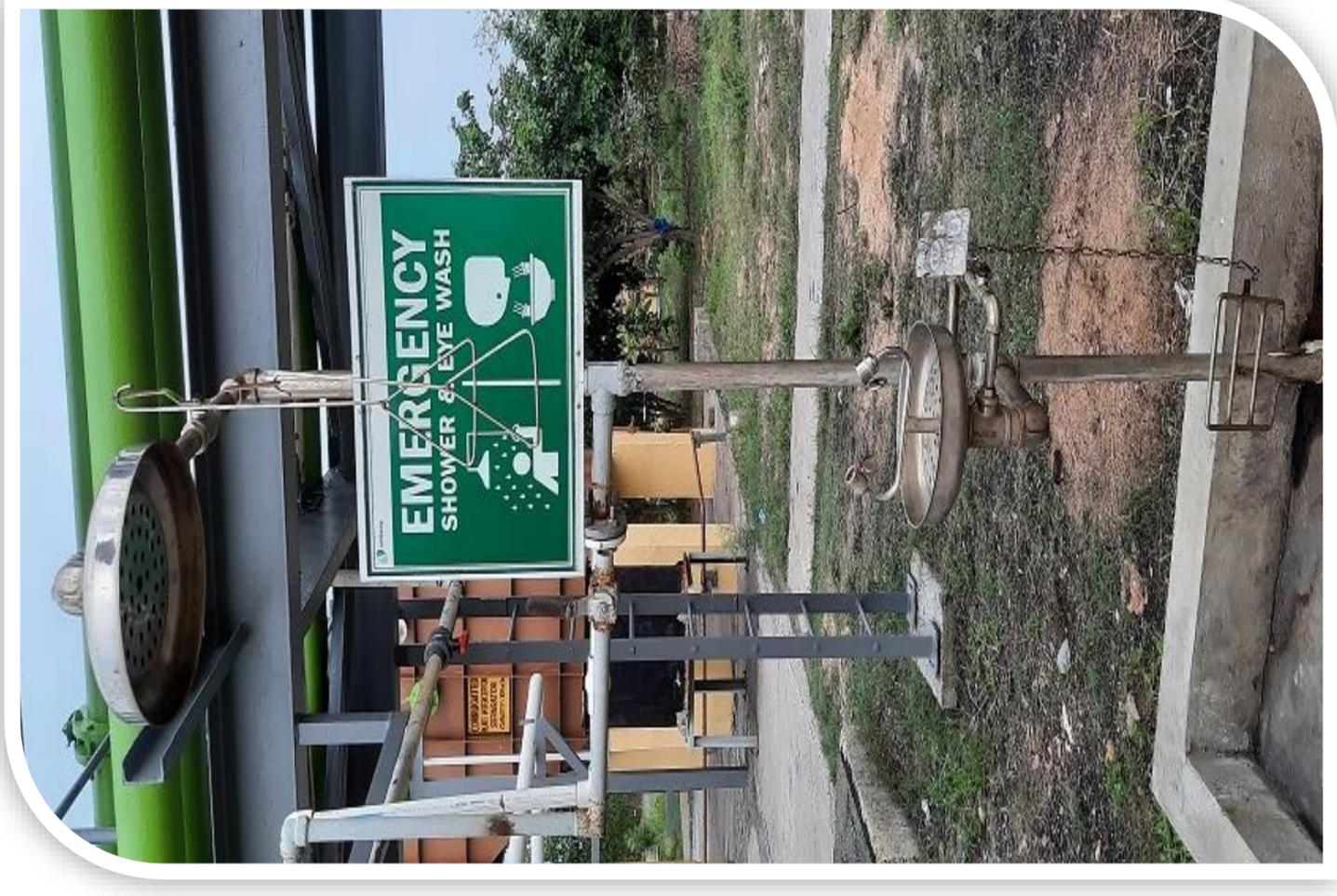
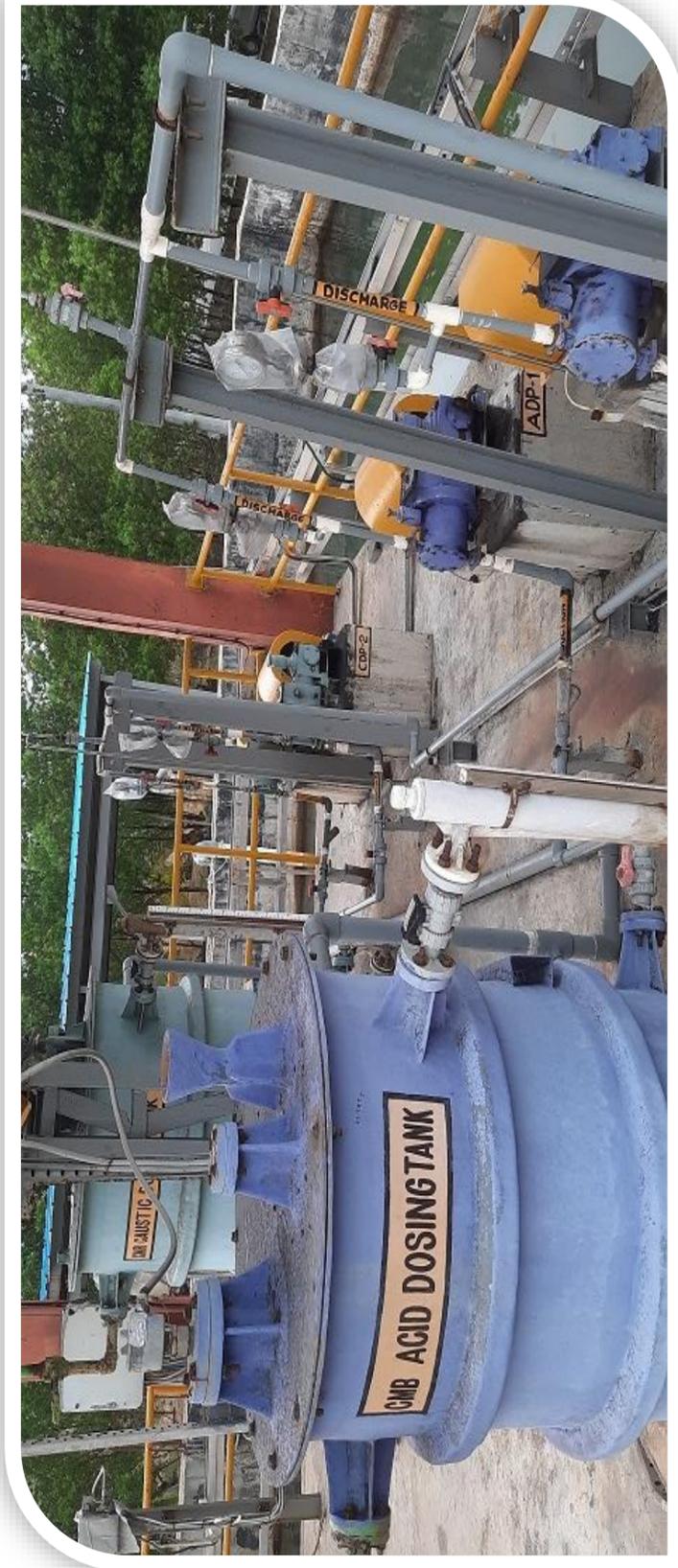
Sembcorp Energy India Limited, Project-1

ETP 1732 KLD Process Flow Chart

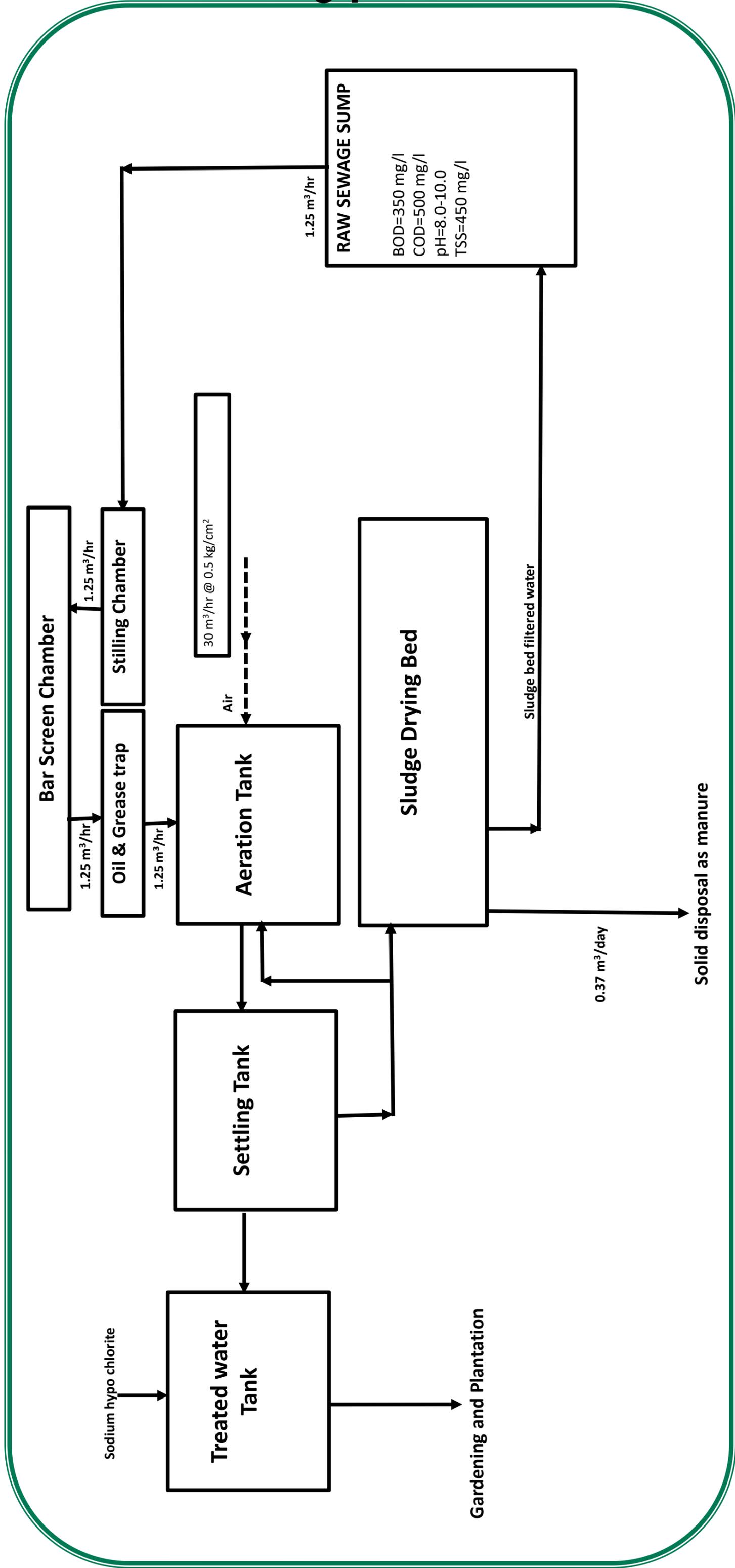




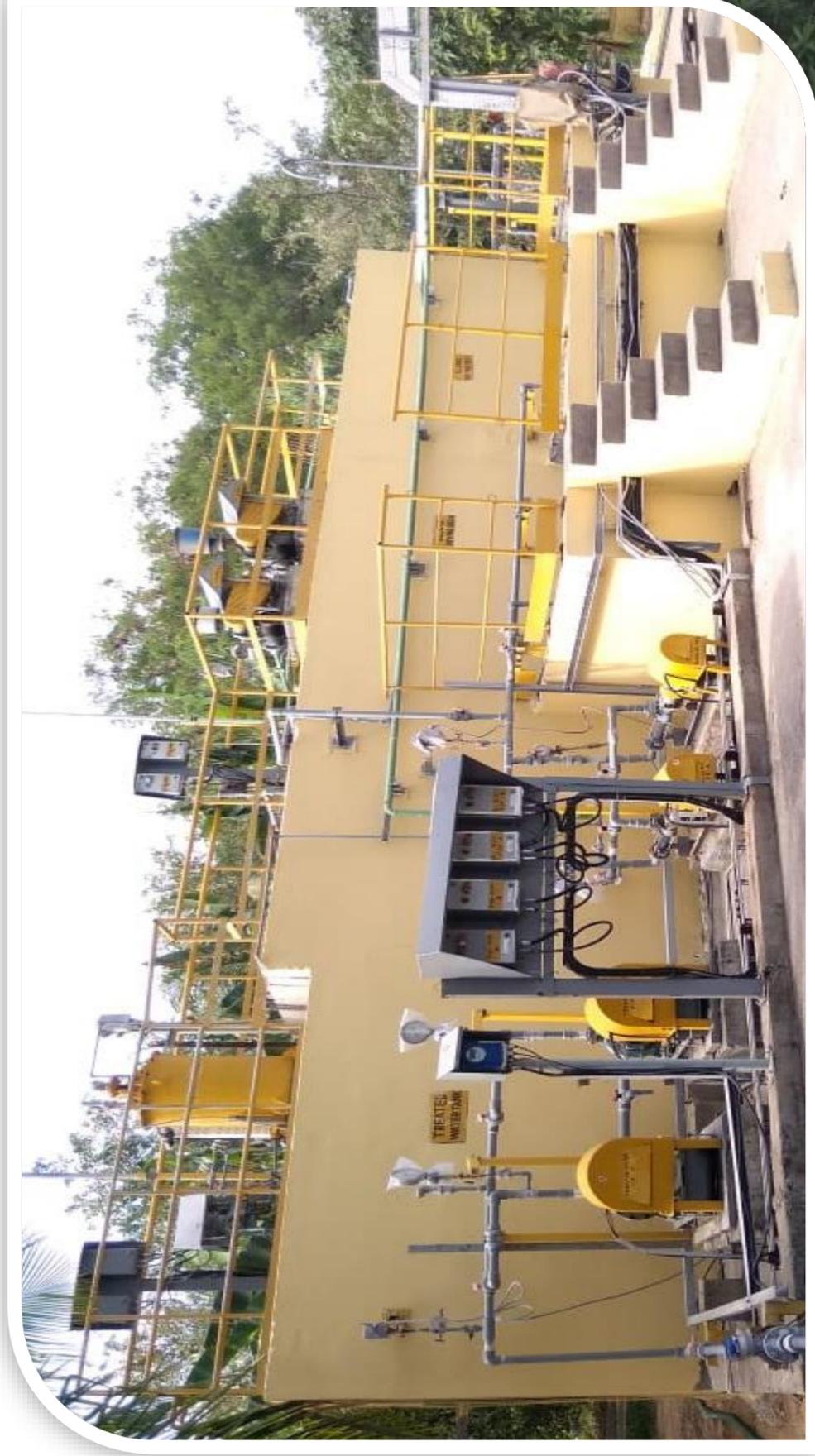
ETP Chemical dosing



STP 30 KLD Process Flow Chart



STP



o/c

36



SEIL P1/APPCB/BZA/2021/001

10th June 2021

Sembcorp Energy India Limited

(Formerly Thermal Powertech Corporation India Ltd)

CIN: U40103TG2008PLC057031

Corp. Office: 5th Floor, Tower C, Building No 8
DLF Cybercity, Gurgaon - 122002, Haryana, India

Tel (91) 124 389 6700 / 01

Fax (91) 124 389 6710

www.sembcorpenergyindia.com

To
The Member Secretary,
Andhra Pradesh Pollution Control Board,
D. No. 33-26-14 D/2, Near Sunrise Hospital
Pushpa Hotel Centre, Chelamavari Street
Kasturibaipet
Vijayawada- 520010.

Sub: **Submission of Half Yearly CFO Compliance Report of SEIL Project-1 (formerly known as Thermal Powertech Corporation India Limited— TPCIL) for the period October 2020 to March 2021**

Ref: Consent Order to SEIL (formerly known as Thermal Powertech Corporation India Limited— TPCIL) Ref: APPCB/VJA/ NLR/930/HO/CFO/2018-: dated 23.03.2018.

Dear Sir,

This has reference to the above subject and cited reference. We are here with submitting the half yearly compliance report for the period from October 2020 to March 2021 against the conditions stipulated under CFO issued to SEIL Project-1 (Formerly known as Thermal Powertech Corporation India Limited— TPCIL), Nellore.

Hope the above is in order.

Thanking you,

Yours faithfully,
For **M/s. Sembcorp Energy India Limited,**

Pavan Kumar Rao V

Head HSE - SEIL

Copy To: The Regional Officer, APPCB, Nellore

SIX-MONTHLY CFO COMPLIANCE STATUS REPORT OF

Sembcorp Energy India Limited Project-1

(Formerly Known as THERMAL POWERTECH CORPORATION INDIA LTD)

2 X 660 MW COAL FIRED SUPERCRITICAL THERMAL POWER PLANT

AT PAINAMPURAM & NELATURU VILLAGES, MUTHUKUR MANDAL

SPSR NELLORE DISTRICT

ANDHRA PRADESH

INDIA



Period: October 2020 to March 2021



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No. 33-26-14 D/2. Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
Website: www.appcb.ap.nic.in

BY REGD POST WITH ACK. DUE

Consent Amendment Order No: APPCB/VJA/NLR/930/HO/CFO/2018-

Date: 23.03.2018

Sub: APPCB - UH: IV - CFO - M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District - Amendment to CFO&HWA Order - Issued - Reg.

Ref: 1. T.O. Consent Order No: APPCB/VJA/NLR/930/HO/CFO/2016-, dated 21.11.2016.
2. Industry's representation letter dated 19.02.2018.
3. CFO Committee Meeting held on 15.03.2018.

The Board in the reference 1st cited, has issued combined CFO&HWA order to M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District with validity upto 30.11.2021 duly stipulating conditions.

The industry in the reference 2nd cited, has requested for amendment in name from M/s. Thermal Powertech Corporation India Limited to M/s. SEMBCORP ENERGY INDIA LIMITED stating that fresh certificate of incorporation was issued by the Registrar of Companies (ROC), Hyderabad, Telangana effecting the change of name of the company. The issue was placed in the CFO Committee meeting of the Board held on 15.03.2018 and the committee recommended to issue amendment to the CFO&HWA Order duly incorporating the name change as per the fresh certificate of incorporation issued by the Registrar of Companies (ROC), Hyderabad, Telangana dated 10.02.2018.

The Board after careful examination of the request of the industry, hereby issues amendment to combined CFO & HWA Order issued in the reference 1st cited under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof & under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

Amendment:

The name of the industry is changed from M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District and here after read as below:

**Name: M/s. SEMBCORP ENERGY INDIA LIMITED,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District – 524 344, A.P.**

All other conditions mentioned in Schedule – A, B & C of the combined CFO&HWA order issued by the Board in the reference 1st cited including the validity i.e., 30.11.2021 will remain same.

Bandla Siva Sankar
Prasad
MEMBER SECRETARY

To
M/s. SEMBCORP ENERGY INDIA LIMITED,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District – 524 344, A.P.
Email: v.maheswaran@sembcorp.com

Copy to:

1. The JCEE, **ZO: Vijayawada** for information and necessary action.
2. The JCEE (UH: II), Vijayawada for information.
3. The EE, **RO: Nellore** for information and necessary action.

39

Condition wise Compliance to

AP Pollution Control Board CFO dt 23rd March 2018

Sr. No.	Condition as per CFO	Compliance Status
Schedule- A		
1	Any upset condition in any industrial plant /activity of the industry, which result in, increase effluent /emission discharge and /or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge/emission below the limits	Complying
2	The industry shall carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Complying. Environment Monitoring Reports attached as Annexure-V
3	All the rules & Regulations notified by Ministry of Law and Justice, Government of India regarding Public liability Insurance Act,1991 shall be followed as applicable.	Complying
4	The industry shall put up two sign boards (6X4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Complying
5	Notwithstanding anything contained in this consent order the Board hereby reserves the right and powers to review/ revoke any and /or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted
6	The Industry shall file the water cess returns in Form-I as require under Section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calender month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by the Board.	As per the Ministry of Finance, Govt. of India with effect from 1 st July 2017 the water cess has been abolished. However, we are submitting the returns once in six months to APPCB.

40

Condition wise Compliance to

AP Pollution Control Board CFO dt 23rd March 2018

Sr. No.	Condition as per CFO	Compliance Status
7	The applicant shall submit Environment Statement in Form V before 30 th September every year as per Rule no.14 of E(P) Rules 1986 & amendments thereof.	Complying
8	The industry shall make applications through Online for renewal of Consent (Under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material use, process employed, quantity of trade effluents & Quantity of emissions. Any change in the management shall be informed to the Board. The person authorize shall not let out the premises /lend/sell/transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	Noted
9	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982 to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act 1981.	Noted

Condition wise Compliance to

AP Pollution Control Board CFO dt 23rd March 2018

Sr. No.	Condition as per CFO	Compliance Status																																															
Schedule- B																																																	
1	<p>The industry shall comply with the following effluent standards based on the disposal points permitted:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: left;">Outlet</th> <th style="text-align: left;">Parameter</th> <th style="text-align: left;">Limiting standards</th> </tr> </thead> <tbody> <tr> <td rowspan="14" style="text-align: center; vertical-align: top;">1 to 3</td> <td>pH</td> <td>6.5 to 8.5</td> </tr> <tr> <td>Suspended solids</td> <td>100 mg/l</td> </tr> <tr> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td>Temperature</td> <td>Shall not exceeded 5° C above the receiving water temperature</td> </tr> <tr> <td>Biochemical oxygen demand (3 days at 27°C)</td> <td>100 mg/l</td> </tr> <tr> <td>Chemical Oxygen Demand (COD)</td> <td>250 mg/l</td> </tr> <tr> <td>Arsenic</td> <td>0.2 mg/l</td> </tr> <tr> <td>Mercury</td> <td>0.01 mg/l</td> </tr> <tr> <td>Lead</td> <td>2.0 mg/l</td> </tr> <tr> <td>Cadmium</td> <td>2.0 mg/l</td> </tr> <tr> <td>Hexavalent Chromium</td> <td>1.0 mg/l</td> </tr> <tr> <td>Bio-assay test</td> <td>90% survival fish after 96 hours in 100% effluents</td> </tr> <tr> <td rowspan="10" style="text-align: center; vertical-align: top;">5 to 8</td> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td>Suspended solids</td> <td>100 mg/l</td> </tr> <tr> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td>Biochemical oxygen demand (3 days at 27°C)</td> <td>100 mg/l</td> </tr> <tr> <td>Arsenic (as As)</td> <td>0.2 mg/l</td> </tr> <tr> <td>Cyanide (as CN)</td> <td>0.2 mg/l</td> </tr> <tr> <td>Bio-assay test</td> <td>90% survival fish after 96 hours in 100% effluents</td> </tr> <tr> <td>Copper (Total)</td> <td>1 mg/l</td> </tr> <tr> <td>Iron (Total)</td> <td>1 mg/l</td> </tr> </tbody> </table>	Outlet	Parameter	Limiting standards	1 to 3	pH	6.5 to 8.5	Suspended solids	100 mg/l	Oil & Grease	10 mg/l	Temperature	Shall not exceeded 5° C above the receiving water temperature	Biochemical oxygen demand (3 days at 27°C)	100 mg/l	Chemical Oxygen Demand (COD)	250 mg/l	Arsenic	0.2 mg/l	Mercury	0.01 mg/l	Lead	2.0 mg/l	Cadmium	2.0 mg/l	Hexavalent Chromium	1.0 mg/l	Bio-assay test	90% survival fish after 96 hours in 100% effluents	5 to 8	pH	5.5 - 9.0	Suspended solids	100 mg/l	Oil & Grease	10 mg/l	Biochemical oxygen demand (3 days at 27°C)	100 mg/l	Arsenic (as As)	0.2 mg/l	Cyanide (as CN)	0.2 mg/l	Bio-assay test	90% survival fish after 96 hours in 100% effluents	Copper (Total)	1 mg/l	Iron (Total)	1 mg/l	<p>Complying.</p> <p>Effluent Quality Monitoring Reports performed by third Party consultant which is approved by APPCB are attached as Annexure- I.</p>
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Sr. No.	Condition as per CFO	Compliance Status												
3	The industry shall provide separate digital water meters in the intake point of sea water (i.e. at sea coast) with totalizer facility to assess daily water consumption quantity instead of cumulative water consumptions.	<p>Complying.</p> <p>Separate digital water meters with totalizer facility are provided for Cooling Tower make-up and Desalination system. Monthly totalizer readings are being captured jointly along with Port Conservator, Govt. of India in a separate log book.</p>												
4	The industry shall comply with the MoEF&CC notification S.O. 3305(E), dated 07.12.2015 and S.O. 682 (E), dated 07.03.2016 as applicable pertaining to water consumption and report compliance to RO: Nellore.	<p>Not Applicable for SEIL.</p> <p>The exemption notification is issued by MoEF&CC vide notification GSR 593(E) dated 28th June 2018.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">Sl. No.</th> <th style="width: 30%;">Industry</th> <th style="width: 20%;">Parameter</th> <th style="width: 40%;">Standards</th> </tr> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">2</td> <td style="text-align: center;">3</td> <td style="text-align: center;">4</td> </tr> </thead> <tbody> <tr> <td style="text-align: center;">“5B.</td> <td>Thermal Power Plant (water consumption limit) using sea water</td> <td>Water consumption</td> <td>Items I to III in column 4 in serial number 5A above shall not be applicable to the Thermal Power Plants using sea water”;</td> </tr> </tbody> </table>	Sl. No.	Industry	Parameter	Standards	1	2	3	4	“5B.	Thermal Power Plant (water consumption limit) using sea water	Water consumption	Items I to III in column 4 in serial number 5A above shall not be applicable to the Thermal Power Plants using sea water”;
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“5B.	Thermal Power Plant (water consumption limit) using sea water	Water consumption	Items I to III in column 4 in serial number 5A above shall not be applicable to the Thermal Power Plants using sea water”;											
5	The industry shall maintain separate flow meters preferably Electro Magnetic Flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.	<p>Complying.</p> <p>SEIL has provided separate flow meters with totalizers for quantity measurement:</p> <ul style="list-style-type: none"> Cooling Tower Makeup Desalination water Cooling Tower blowdown RO Reject water ETP outlet 												
6	The industry shall provide leachate collection tank to collect the leachate from garland drain of ash pond.	<p>Complying.</p> <p>The Ash pond is provided with garland drains all around to collect leachates, if any. Separate Leachate collection tank connected to all the garland drains of Ash Pond.</p> 												

Sr. No.	Condition as per CFO	Compliance Status															
7	The industry shall provide provision to collect the excess water from the ash pond into sea to control overflow of saline water from ash pond and to prevent irrigation tanks being polluted.	<p>Complying.</p> <p>SEIL has ensured adequate provision at ash pond having an overflow lagoon connected to decantation well of both lagoons and the water is recirculated to ash handling system for reuse.</p>															
8	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" style="margin-left: auto; margin-right: auto; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Chimney No</th> <th style="text-align: center;">Parameter</th> <th style="text-align: center;">Emission standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1&2</td> <td>Particular Matter</td> <td style="text-align: center;">50 mg/Nm³</td> </tr> <tr> <td></td> <td>Sulphur Dioxide</td> <td style="text-align: center;">*200 mg/Nm³</td> </tr> <tr> <td></td> <td>Oxides of Nitrogen</td> <td style="text-align: center;">*300 mg/Nm³</td> </tr> <tr> <td></td> <td>Mercury</td> <td style="text-align: center;">*0.03 mg/Nm³</td> </tr> </tbody> </table> <p>*The thermal power plant shall meet the limits on or before 7th December, 2017 as per MoEF&CC Notification S.O. 3305 (E) dated 07.12.2015.</p>	Chimney No	Parameter	Emission standards	1&2	Particular Matter	50 mg/Nm ³		Sulphur Dioxide	*200 mg/Nm ³		Oxides of Nitrogen	*300 mg/Nm ³		Mercury	*0.03 mg/Nm ³	<p>SEIL is Complying with the Emission norms of Particulate Matter.</p> <p>Stack Emission Monitoring Reports performed by third Party consultant which is approved by APPCB are attached as Annexure– II.</p> <p>Mercury emissions through SEIL Stack is well within permissible limits.</p> <p>Complying. with reference to Amendment in Notification G.S.R. 662(E) dated 19th October 2020, NOx limits for TPPs installed after 1st January 2003, upto 31st December 2016 has been substituted to 450 mg/Nm³ from 300 mg/Nm³.</p> <p>SEIL P-1 will follow CPCB guidelines from time to time.</p> <div style="border: 1px solid gray; padding: 5px; margin-top: 10px;"> <p style="text-align: center;">NOW, THEREFORE, taking into consideration all material facts including environmental concerns and ensuring stability of power supply and need for phasing the implementation, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, following directions are issued to M/s Thermal Powertech Corporation India Ltd :</p> <ol style="list-style-type: none"> i. That plant shall install/retrofit Electrostatic Precipitators (ESP immediately so as to comply PM emission limit ii. That plant shall install FGD by December 31, 2021 in unit 1&2 respectively so as to comply SO₂ emission limit iii. That plant shall take immediate measure like installation of low NO_x burners, providing Over Fire Air (OFA) etc. and achieve progressive reduction so as to comply NOx emission limit by the year 2022 </div>
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Sr. No.	Condition as per CFO	Compliance Status
9	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm)- 100 µg/m³; PM2.5 (Particulate Matter size less than 2.5 µm)- 60 µg/m³; SO₂- 80 µg/m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Complying.</p> <p>SEIL is complying with Ambient Air Quality parameters as prescribed in NAAQMS Standards.</p> <p>Ambient Air Quality Monitoring reports conducted by third party consultant which is approved by APPCB attached as Annexure-III.</p>
10	<p>The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>Complying.</p> <p>SEIL is complying with the emission norms.</p>

Sr. No.	Condition as per CFO	Compliance Status
11	<p>The industry shall provide closed sheds for storage of coal. The industry shall provide wind barriers/ wind breaking walls to the coal yards as temporary arrangement to control fugitive dust emissions on immediate surroundings.</p>	<p>SEIL has provided wind barriers all around coal yard with thick Conocorpus trees. SEIL has transplanted adequate matured plants around coal yard.</p>  <p>In addition, SEIL has installed adequate water sprinklers with water hydrant system in coal yard to mitigate fugitive emission.</p>  <p>SEIL has a coal yard of 150 acre and it is technically and operationally not feasible to construct closed sheds in the total coal yard area post erection and commissioning.</p> <p>The same has been submitted to the SPCB during Taskforce committee meetings of Aug 2016 & Dec 2017.</p>

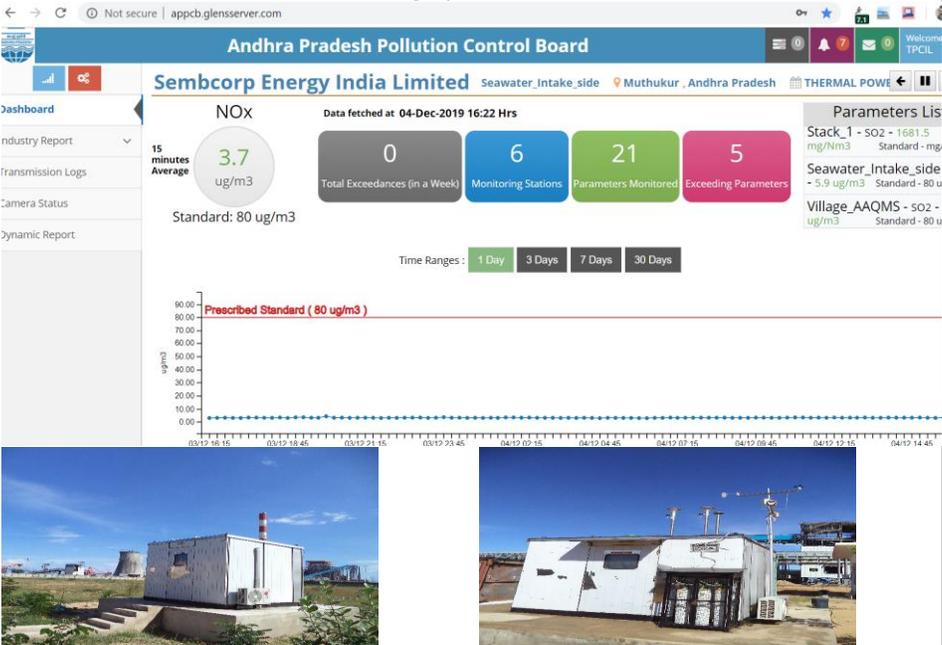
46

Sr. No.	Condition as per CFO	Compliance Status
12	The industry shall provide water sprinklers around the ash pond area to control fugitive emissions in the surrounding area within 2 months and report compliance to RO: Nellore.	<p>Complying.</p> <p>SEIL has provided water sprinklers around the ash pond to prevent fugitive emission.</p> 
13	The industry shall regularly operate water sprinklers provided at the coal stock yard to mitigate fugitive dust on the surroundings from coal handling area.	<p>Complying.</p> <p>SEIL has installed adequate water sprinklers with water hydrant system in coal yard to mitigate fugitive emission. Water consumption on monthly basis is being submitted attached as Annexure-VI</p> 

Sr. No.	Condition as per CFO	Compliance Status
14	The industry shall provide necessary air pollution control systems at coal transfer points in coal conveyer system from port boundary to industry premises within 3 months.	<p>Complying.</p> <p>Entire coal transportation from port boundary to industry premises is through closed pipe conveyors. All the coal transfer points and coal crusher are provided with bag filter (Dust Extraction [DE] System).</p>  <p>DE system at Transfer points</p>
15	The industry shall upgrade the air pollution control systems at coal crusher within 3 months.	<p>Complying.</p> <p>Coal crusher is provided with bag filter system. (Dust Extraction [DE] System)</p>  <p>DE system at Crusher House</p>

Sr. No.	Condition as per CFO	Compliance Status
16	The industry shall provide separate energy meters along with totalizer facility for each ESP.	Complying. SEIL has provided separate energy meters to ESPs.
17	The industry shall comply with the MoEF&CC Notification S.O. 3305(E), dated 07.12.2015 and S.O. 682 (E), dated 07.03.2016 as applicable and report compliance to RO: Nellore.	<p>As per CPCB directions letter [Reference No: B-33014/07/2017-18/IPC-II/TPP/15840 Dtd. 11th Dec 2017, SEIL shall be commissioning Flue Gas Desulfurization System (FGD) to meet the SO_x limits.</p> <p>Complying.</p> <p>With reference to Amendment in Notification G.S.R. 662(E) dated 19th October 2020, NO_x limits for TPPs installed after 1st January 2003, up to 31st December 2016 has been substituted to 450 mg/Nm³ from 300 mg/Nm³.</p> <p>SEIL P-1 will follow CPCB guidelines from time to time.</p> <div style="border: 1px solid black; padding: 5px; margin-top: 10px;"> <p>NOW, THEREFORE, taking into consideration all material facts including environmental concerns and ensuring stability of power supply and need for phasing the implementation, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, following directions are issued to M/s Thermal Powertech Corporation India Ltd :</p> <ul style="list-style-type: none"> i. That plant shall install/retrofit Electrostatic Precipitators (ESP) immediately so as to comply PM emission limit ii. That plant shall install FGD by December 31, 2021 in unit 1&2 respectively so as to comply SO₂ emission limit iii. That plant shall take immediate measure like installation of low NO_x burners, providing Over Fire Air (OFA) etc. and achieve progressive reduction so as to comply NO_x emission limit by the year 2022 </div>
18	The industry shall handover the Original Consent Order dated 15.02.2016 to the RO: Nellore after receipt of this CFO order.	Complied and the Consent Order dated 15.02.2016 has been handed over to the APPCB Regional Officer, Nellore.
19	The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.	Complying. All the chemicals / solvents containing drums are stored under a roof on elevated platforms with the provision of secondary containment system.

Sr. No.	Condition as per CFO	Compliance Status												
20	<p>The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:</p> <p>a. Daily production details (ER-1 Central Excise Returns).</p> <p>b. Quantity of Effluents generated, treated, recycled/ reused and disposed.</p> <p>c. Log Books for pollution control systems.</p> <p>d. Characteristics of ambient air, effluents and emissions.</p> <p>e. Hazardous/Non-Hazardous solid waste generated and disposed.</p> <p>f. Inspection book.</p> <p>g. Manifest copies of hazardous waste.</p>	<p>Complying.</p> <p>All such applicable records are being regularly maintained.</p>												
21	<p>The industry shall dispose solid waste (NON-HAZARDOUS) as follows</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">S. No.</th> <th style="width: 20%;">Name of the Solid Waste</th> <th style="width: 15%;">Quantity</th> <th style="width: 60%;">Disposal</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Fly Ash</td> <td style="text-align: center;">0.96 Million Tons/ Annum</td> <td>To Cement / brick units</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Bottom Ash</td> <td style="text-align: center;">0.24 Million Tons/ Annum</td> <td>To cement, brick manufacturing units. Unutilized bottom ash to ash pond in slurry mode</td> </tr> </tbody> </table>	S. No.	Name of the Solid Waste	Quantity	Disposal	1	Fly Ash	0.96 Million Tons/ Annum	To Cement / brick units	2	Bottom Ash	0.24 Million Tons/ Annum	To cement, brick manufacturing units. Unutilized bottom ash to ash pond in slurry mode	<p>Complying.</p> <p>Fly ash is being collected in dry form and stored in silos of 3 x 2000 cum capacity for disposal to various users.</p> <div style="text-align: center;">  </div> <ul style="list-style-type: none"> SEIL has achieved 100% fly ash utilization by June 2018. Efforts are on to sustain the 100% utilization of Fly Ash and achieved the same during the period from October 2020 to March 2021. Bottom ash is mixed with seawater and it is being pumped to ash pond through lean slurry form. <p>SEIL has installed and commissioned Fly Ash classification unit of 5 Lakh Tonne per annum within the site for facilitating exports.</p> <p>SEIL is exporting fly ash to USA & Middle East.</p>
S. No.	Name of the Solid Waste	Quantity	Disposal											
1	Fly Ash	0.96 Million Tons/ Annum	To Cement / brick units											
2	Bottom Ash	0.24 Million Tons/ Annum	To cement, brick manufacturing units. Unutilized bottom ash to ash pond in slurry mode											
22	<p>The industry shall relocate the CAAQM station provided at sea intake point to suitable location in consultation with RO: Nellore.</p>	<p>Complied.</p> <p>SEIL has provided 4 No's of Continuous AAQM stations to cover both upwind and downwind directions for all the seasons.</p>												

Sr. No.	Condition as per CFO	Compliance Status
23	<p>The industry shall operate CAAQM stations for monitoring SPM, SO₂, and NO_x with recording facility and maintain connectivity to PCB server.</p>	<p>Complying.</p> <p>The Ambient Air Quality of the plant area and surroundings is being continuously monitored by using 4 No's of Continuous Air Quality Monitoring CAAQMS Stations. The data is being uploaded to PCB server on real-time basis.</p> 
24	<p>The industry shall install online effluent and stack monitoring systems for specified parameters as per CPCB directions dated 05.02.2014 & 02.03.2015 and maintain connectivity to APPCB/CPCB websites.</p>	<p>SEIL has provided Online Stack Emission Monitoring system & Effluent Quality Monitoring system and connected with the CPCB website.</p> 
25	<p>The industry shall carryout regular calibration for the on-line stack monitoring systems and CAAQM stations with tamper proof mechanism.</p>	<p>Complying.</p> <p>Regular calibration of the CAAQMS system is being done. Also the CEMS system is provided with online Remote Calibration facility.</p>

Sr. No.	Condition as per CFO	Compliance Status
26	The industry shall dispose 100% of fly ash generated as per the Fly ash Notification.	<p>Complying.</p> <p>SEIL has attained 100% fly ash utilization by June 2018. SEIL is making all out efforts to sustain 100% utilization of fly ash and achieved the same during the period from October 2020 to March 2021. MoUs are signed with brick manufacturers, traders and cement plants for ash utilization.</p> <p>SEIL has installed and commissioned Fly Ash classification unit of 5 Lakh Tonne per annum within the site for facilitating exports.</p> <p>SEIL is exporting fly ash to USA & Middle East.</p>
27	The industry shall develop the thick green belt in an area of 395 acres covering all along the periphery of the industry, coal stack yard and ash pond area.	<p>Complying.</p> 
28	The industry shall submit a copy of policy of Public Liability Insurance (PLI) duly indicating the amount contributed towards Environmental Relief Fund (ERF) to the RO once in six months.	<p>Complying.</p> <p>The renewal copies of PLI are submitted to APPCB Regional office on regular basis. (Policy Number: 03040058050000 Policy Effective from 19/11/2020 to 18/11/2021) PLI Policy attached as Annexure-IV</p>

Sr. No.	Condition as per CFO	Compliance Status
29	The industry shall comply with Board directions issued from time to time.	Noted.
30	The industry shall comply with standards and directions issued by CPCB / MoEF & CC as and when notifications are issued.	Noted.
31	The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1 st of January and July of every year to the Regional Office/ Zonal Office.	Complying. SEIL Project 1 (formerly known as Thermal Powertech corporation India Limited– TPCIL) has submitted the six-monthly CFO compliance report to APPCB vide letter No: SEIL/APPCB/BZA/2020/023 dated 28.12.2020.
Schedule- C		
1	All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.	Complying. SEIL P1 has been registered in APEMC portal as a waste generator to dispose the waste along with required compliance.
2	The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.	Complying. Disposal of Hazardous wastes being done through APEMC Authorized Waste Receivers as per HWM rules.
3	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	Complying. SEIL Project-1 is storing the Used / Waste Oil and Used Lead Acid Batteries under a secured hazardous storage shed and disposing through APEMC Authorized Receivers.
4	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	Complying. Hazardous waste disposal is being done through APEMC online portal to authorized waste Receivers by following Manifest system as per HWM rules, 2016.

53

Sr. No.	Condition as per CFO	Compliance Status
5	The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.	Complying. SEIL P-1 is maintaining Hazardous waste records in Form-3. SEIL Project-1 has submitted the Hazardous Waste Annual returns in Form- 4 to APPCB vide SEIL P1/APPCB/Nellore/2020/012 dated 02.04.2020.

SEIL P1/MoEF&CC/Chennai/2021/002
21st May 2021

To
The Regional Director,
Regional Office (South Eastern Region),
Ministry of Environment, Forests & Climate Change,
1st & 2nd Floor, HEPC Building, No. 34, Cathedral Garden Road,
Nungambakkam,
Chennai – 600034.

Sembcorp Energy India Limited
(Formerly Thermal Powertech Corporation India Ltd)
CIN: U40103TG2008PLC057031
Corp. Office: 5th Floor, Tower C, Building No 8
DLF Cybercity, Gurgaon - 122002, Haryana, India
Tel (91) 124 389 6700 / 01
Fax (91) 124 389 6710
www.sembcorpenergyindia.com

Sub.: Submission of Half Yearly EC Compliance Report of SEIL Project-1 (formerly known as Thermal Powertech Corporation India Limited— TPCIL) for the period from October 2020 to March 2021

Ref.: EC Letter No J 13012/02/2009 — IA.II (T) dated 04-11-2009, amended 02.03.2015

Dear Sir,

This has reference to the above subject and cited reference. As per the provision of Environment Clearance and EIA Notification 2006, we are herewith submitting the half yearly compliance status report for the period of October 2020 to March 2021 along with supporting documents to the conditions specified under Environmental Clearance issued to SEIL Project-1 (Formerly known as Thermal Powertech Corporation India Limited— TPCIL), Nellore.

Hope the above is in order.

Thanking you,

Yours faithfully,
For **Sembcorp Energy India Limited,**


Pavan Kumar Rao V
Head HSE- SEIL



Copy To:

1. The Director, IA.I, MoEF & CC, New Delhi
2. The Environmental Engineer (APPCB), Nellore

COMPLIANCE STATUS REPORT OF

Sembcorp Energy India Limited

(Formerly Known as THERMAL POWERTECH CORPORATION INDIA LTD)

1980 MW COAL FIRED SUPERCRITICAL THERMAL POWER PLANT

(STAGE I - 2 X 660 MW & STAGE II - 1 X 660 MW)

AT PAINAMPURAM & NELATURU VILLAGES, MUTHUKUR MANDAL

SPSR NELLORE DISTRICT

ANDHRA PRADESH

INDIA



Compliance to Environment Clearance Conditions

Period: October 2020 to March 2021





01. Background:

Sembcorp Energy India Ltd (SEIL) [formerly known as Thermal Powertech Corporation India Limited (TPCIL)] is a leading independent power company in India. SEIL is promoted by Sembcorp Utilities Pvt. Ltd., which is part of the Singapore based Sembcorp Group.

At SEIL currently, Stage-I power plant consisting of 3x660 MW and 2x660 MW is under operation since October 2015.

The location map and key map are shown in **Figure-1 & Figure-2** respectively. The 10 km radius topographical map around the project is shown in **Figure-3**. The latitude & longitude of North South extremes of Site are $80^{\circ}08'35.956''E$ & $14^{\circ}19'5.211''N$ and $80^{\circ}09'16.325''E$ & $14^{\circ}21'0.874''N$ respectively.



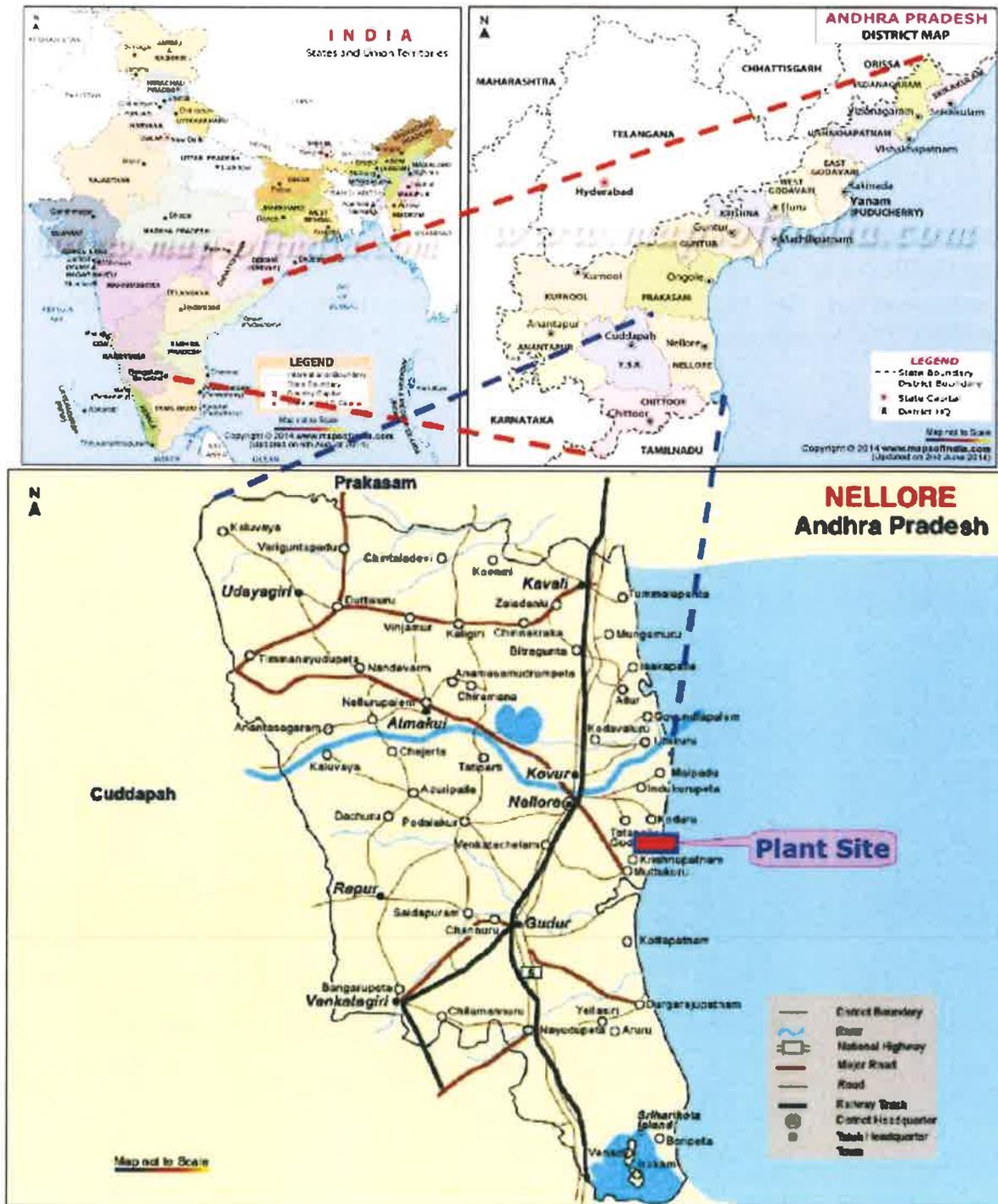


FIGURE-1
LOCATION MAP



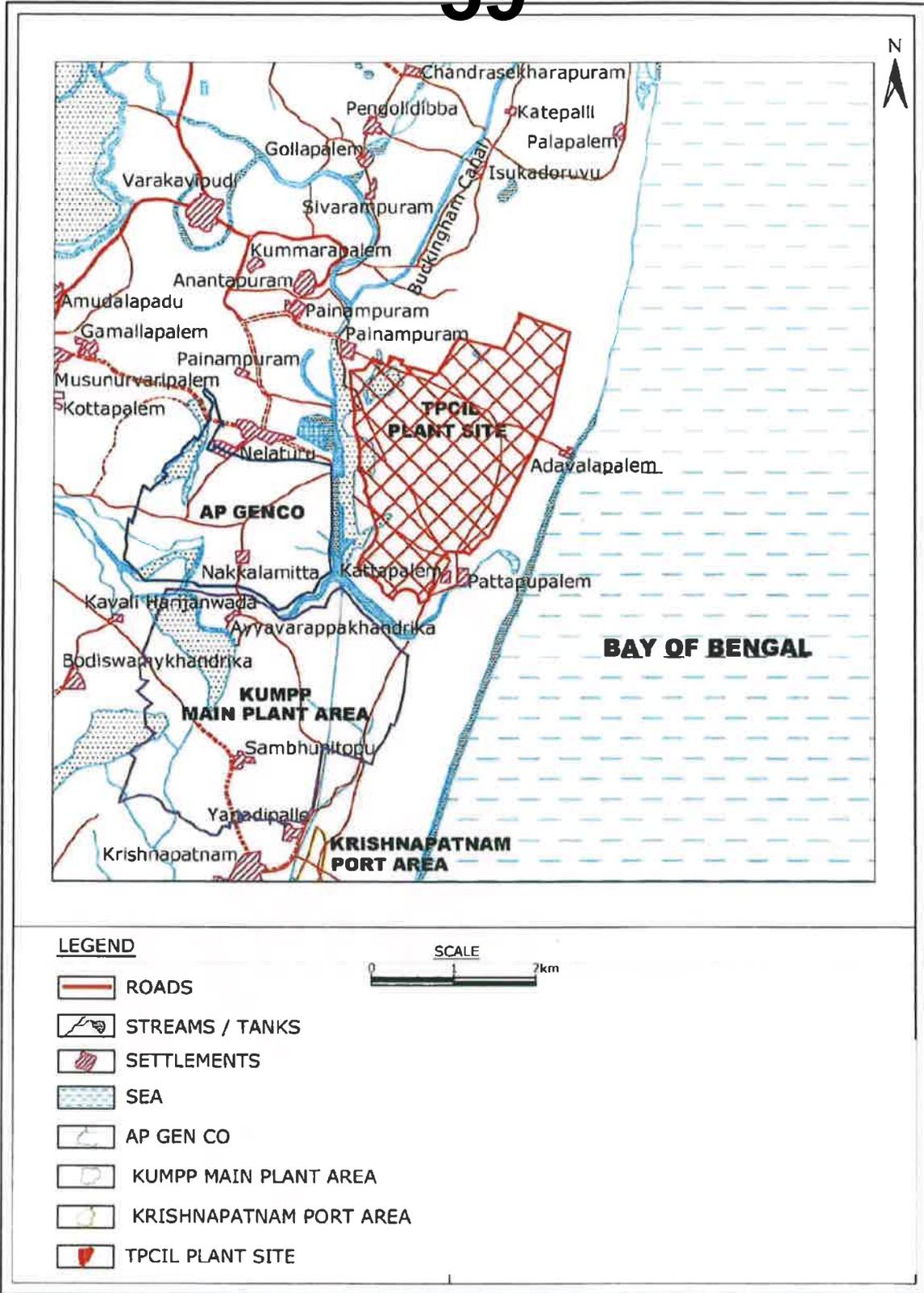


FIGURE-2
KEY MAP OF PROJECT SITE



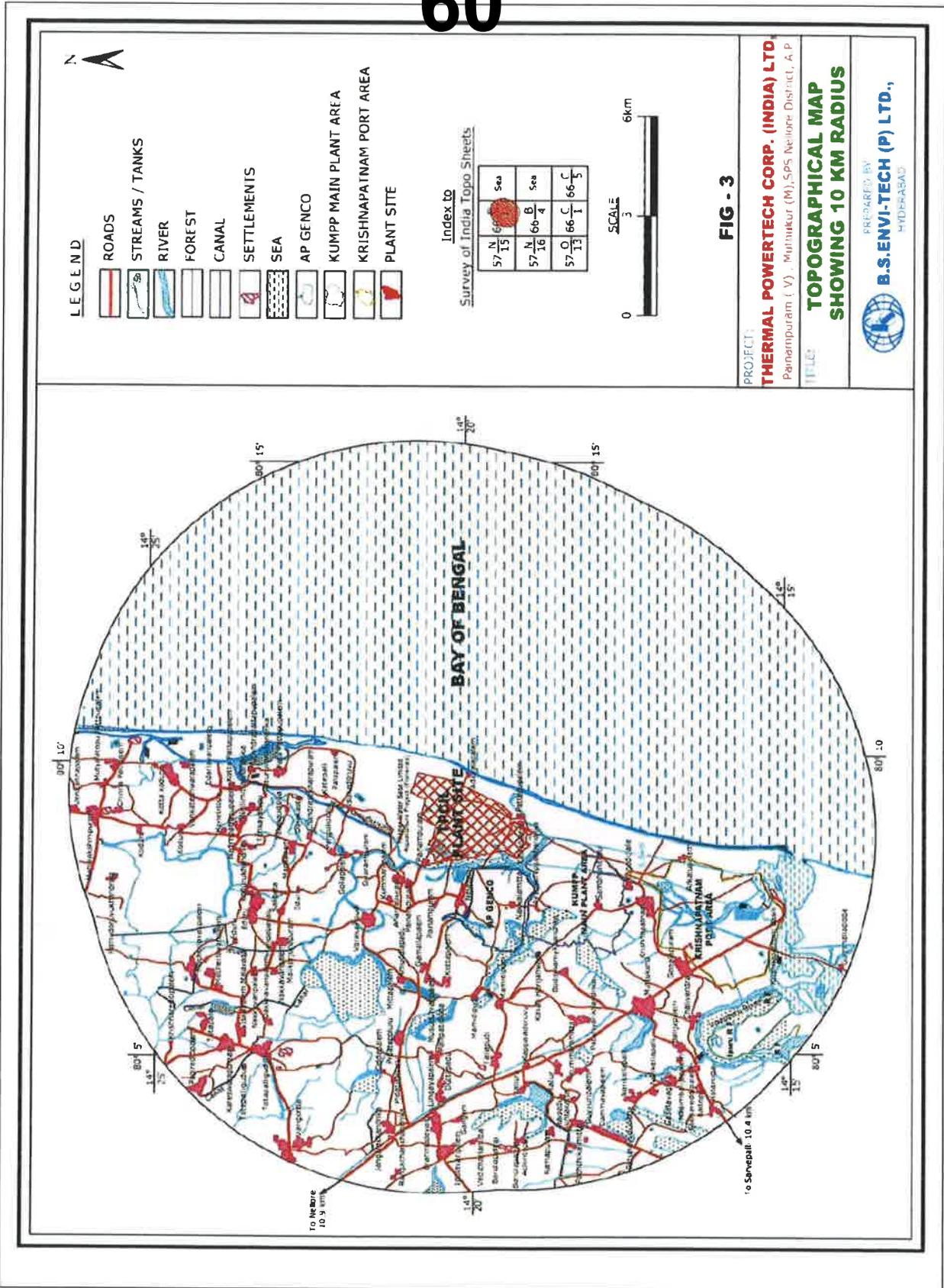


FIGURE-3
TOPOGRAPHICAL MAP OF 10 RADIUS AREA



02. Statutory Approvals/Clearances:

The following statutory approvals and clearances were received for the Project:

S. No.	Authorization	Accorded By	Validity
1	Environment Clearance	Ministry of Environment & Forests, Govt. of India	MoEF Letter dated 4/11/2009. The validity of EC is extended to 7 years by MoEF notification to start operations. Accordingly, SEIL commenced its operations by Sept 2015, well within due date.
2	CRZ Clearance	Ministry of Environment & Forests, GOI	F.No. 11-129/2010-IA.III. Dated: 5 th December, 2011
3	Combined Consent for Operation (CFO) for two units	AP Pollution Control Board, Hyderabad	Order No. APPCB/VJA/VJA/930/HO/CFO/2016 Dated: 15 th Feb 2016. Renewed and is valid till Nov 2021.





GREEN BELT/ GREEN COVER DEVELOPMENT IN SITE





GREEN COVER AROUND PERIPHERY



GREEN COVER ALONG THE PLANT ROADS





GREEN COVER ALONG PIPE RACK & INTERNAL ROADS



GREEN COVER INSIDE THE PLANT





GREEN COVER ALONG MAIN PLANT ROAD



AVENUE PLANTATION



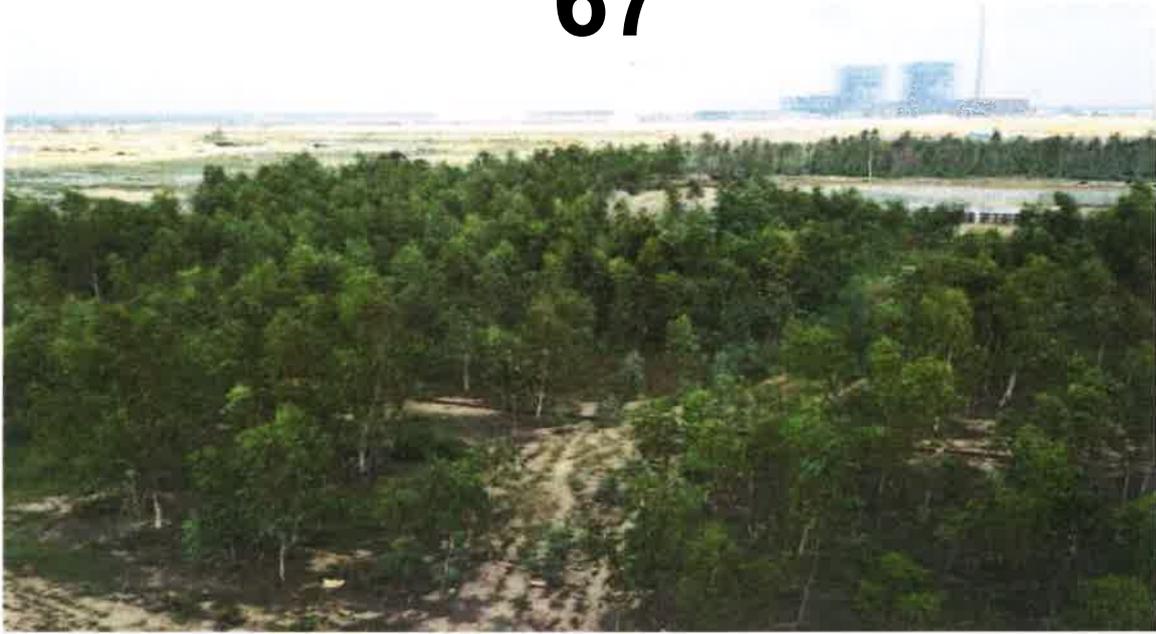


GREEN COVER NEAR PLANT SERVICE BUILDING



GREEN COVER NEAR SERVICE BUILDING



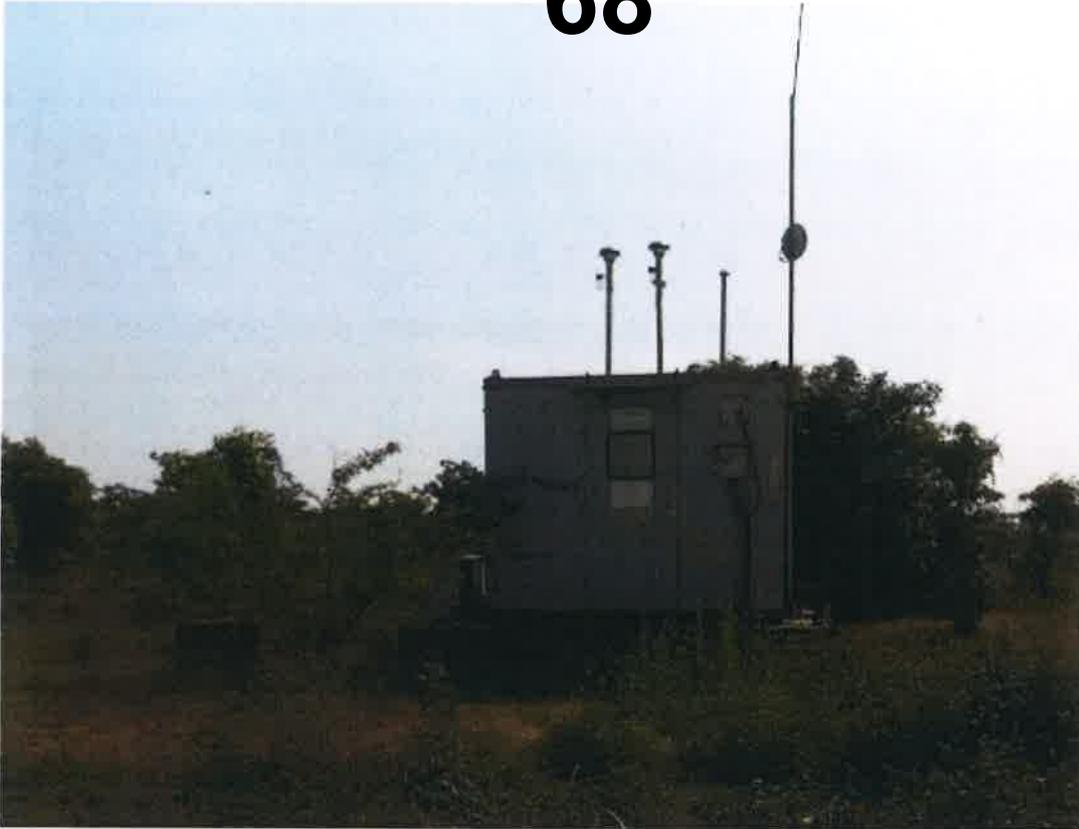


GREEN COVER IN NORTH EAST AREA

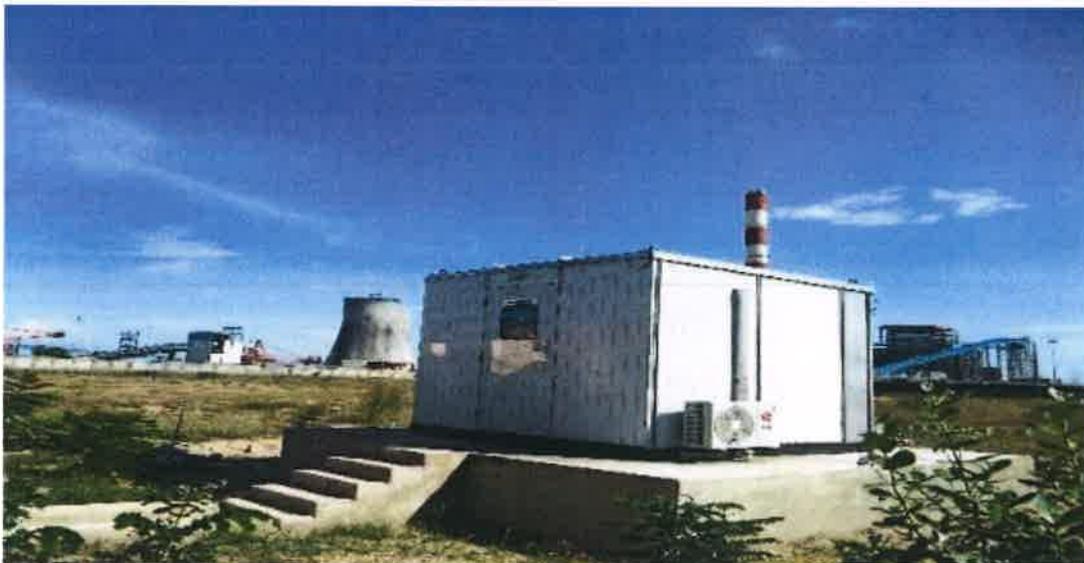


COAL YARD WATER SPRINKLING





CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION INSIDE THE PLANT



CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION INSIDE THE PLANT



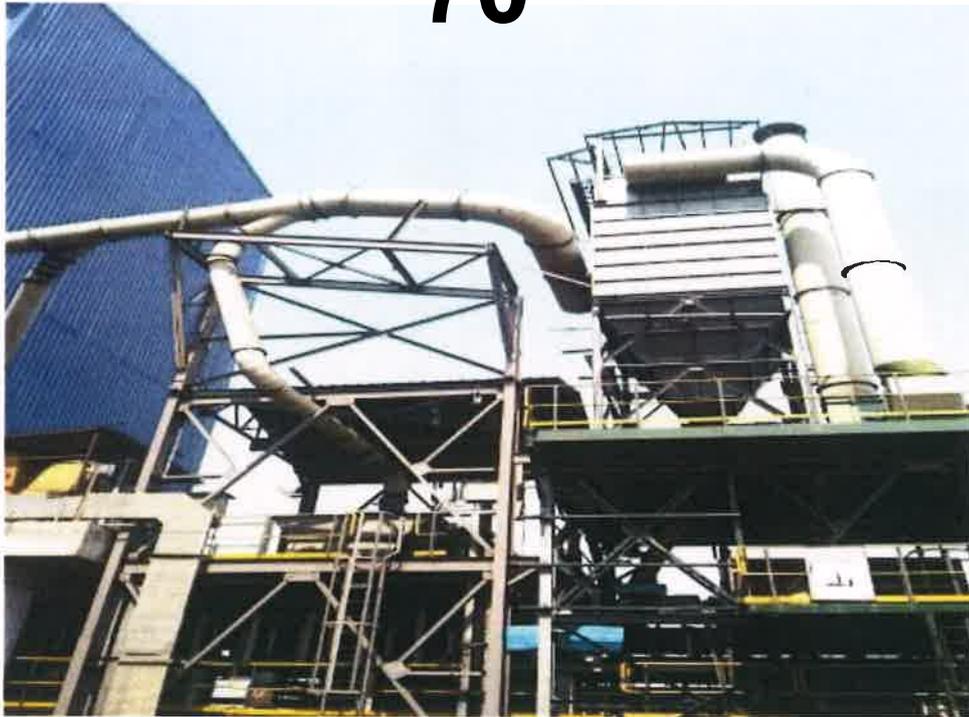


WIND BREAK PLANTATION AROUND COAL YARD



CONTINUOUS MONITORING OF DUST SUPPRESSION SYSTEM AT COAL YARD USING PTZ CAMERAS





DUST EXTRACTION SYSTEM AT TRANSFER POINTS



MAIN GATE DISPLAY BOARD - AMBIENT AIR QUALITY & EMISSIONS DATA DISPLAY

**CONDITION WISE COMPLIANCE TO
ACCORDED ENVIRONMENT CLEARANCE**

Sr. No.	Condition	Compliance
4. i	Status of implementation of 100% utilisation of Fly Ash generated shall be submitted to the Ministry within six months of operation of the plant.	<p>Complying.</p> <p>SEIL (formerly known as Thermal Powertech Corporation India Limited - TPCIL) is achieving 100% fly ash utilization since June 2018.</p> <p>Attached letter submitted to CPCB on Annual Fly Ash utilization for FY2020-2021 vide letter no. SEIL P1/CPCB /Delhi/2021/001 dated 15th April 2021 as Annexure- I</p>
ii	Stacks of 275 m height (Bi-Flue for Stage -1 and Single Flue for Stage II) shall be provided with continuous online monitoring equipment for SO _x , NO _x and PM. Exit Velocity of flue gases shall not be less than 25 m/sec. Mercury emissions from stack shall also be monitored on periodic basis.	<p>Complying.</p> <p>One Bi-Flue gas chimney of 275 m height (Stage-I) is provided along with continuous online emission monitoring equipment for measuring SO_x, NO_x and Particulate Matter.</p> <p>Mercury is being monitored on periodical basis.</p> <p>Exit velocity of flue gas is well with in prescribed norms.</p> <p>Stack Emission Monitoring Reports performed by third Party consultant which is approved by APPCB are attached as Annexure- II.</p>
iii	Possibility for installation of combined intake with neighbouring Power Plants shall be examined and in the event of non-feasibility adequate justification shall be submitted with a period of six months.	Compliance submitted through Ltr. No: TPICL/MoEF/007 on dated: 7 th March- 2011.



iv	<p>High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 50 mg/Nm³.</p>	<p>Complying.</p> <p>Electrostatic Precipitators (ESPs) with more than 99.9% efficiency (72 fields each) are installed to limit the Particulate Matter Emission to limit less than 50 mg/Nm³.</p> 
----	--	---

Complying.

Bag filters are provided for coal crusher, transfer points, ash silos and mill bunker etc.



Dust extraction and dust suppression systems with auto mode are provided in coal crusher and coal stack yard.



Additional water hydrant lines are provided to suppress fugitive emissions, whenever required.

SEIL has also provided wind barriers with 3-5 layers of thick Conocarpus trees (wind resistant plants) all around coal yard, which are designed to arrest spreading of fugitive dust emissions.



v Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.

vi	<p>Fly ash shall be collected in dry form and storage facility (silos) shall be provided (as applicable). 100% fly ash utilisation shall be ensured from 4th year onwards. Unutilized fly ash shall be disposed off in the ash pond in the form of slurry form. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond. No ash shall be disposed off in low lying area.</p>	<p>Fly ash is collected in dry form and stored in silos of 3x2000 cum capacity for disposal to various users. Unutilised fly ash is being disposed to the ash pond in lean slurry form.</p>  <p>SEIL (formerly known as Thermal Powertech Corporation India Limited - TPCIL) is achieving 100% fly ash utilization since June 2018.</p> <p>Attached letter submitted to CPCB on Annual Fly Ash utilization for FY2020-2021 vide letter no. SEIL P1/CPCB /Delhi/2021/001 dated 15th April 2021 as Annexure- I</p> <p>SEIL has installed and commissioned fly ash classification unit of 5 Lakh Tonne per annum within the site for facilitating exports.</p> <p>Bottom Ash heavy metals analysis reports and Piezo Wells ground water quality reports are attached as Annexure- III.</p>
vii	<p>Ash Pond shall be lined with HDP/LDP lining. Adequate safety measures shall also be implemented to protect the ash dyke from breached.</p>	<p>Complying.</p> <p>Ash pond is lined with impervious HDPE liner.</p>  <p>The dyke is designed and incorporated adequate safety measures.</p>



viii	Closed cycle cooling system with natural draft cooling towers shall be provided. The Effluents shall be treated as per the prescribed norms.	<p>Complying.</p> <p>Natural draft cooling towers are installed at the site.</p> <p>ETP consists of Flash Mixer, Lamella Clarifier, Sludge Pit, Oily Water Separation Unit, Oily water collection tank and Central Monitoring Basin & Dosing system is used to treat the effluent to meet the prescribed norms.</p> 
ix	No ground water shall be extracted for the project work at any stage.	<p>Complied.</p> <p>No ground water was extracted for the project work.</p> <p>Entire water requirement of the plant is being met from seawater.</p>
x	Hydrogeological study of the area shall be reviewed annually and results to be submitted to the Ministry and concerned agency in the State Government. In case adverse impact on ground water quality and quantity is observed, immediate mitigating steps to contain any adverse impact on ground water shall be undertaken.	<p>Complying.</p> <p>Currently, there is no proposal for extraction of any ground water.</p> <p>Periodic hydrogeology studies are carried out for the site and surroundings.</p> <p>Hydrogeology Study is being reviewed annually and submitted.</p>
xi	Minimum required environmental flow suggested by the Competent Authority of the State Government shall be maintained in the Channel/rivers even in lean season.	<p>Not applicable.</p> <p>Not applicable as SEIL is not extracting any River/ canal water. Entire water requirement for plant operations are being met through seawater.</p>

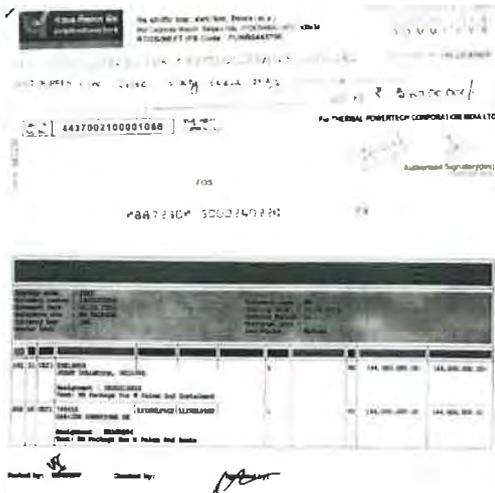


xii	<p>The treated effluents conforming to the prescribed standards should be only discharged. Arrangement shall be made that effluents and storm water do not get mixed.</p>	<p>Complying.</p> <p>ETP & Marine Outfall are in operation for treating waste water generated in the plant to meet the prescribed standards.</p> <p>Storm water system is adequately designed and has a separate disposal system.</p> <p>ETP treated effluent and Marine water analysis reports are attached as Annexure- IV.</p>
xiii	<p>A sewage treatment plant shall be provided and the treated sewage shall be used for raising greenbelt/plantation.</p>	<p>Complying.</p> <p>Sewage Treatment Plant (STP) is used for treating the domestic sewage generated.</p> <p>The treated domestic wastewater is used for greenbelt development.</p> <p>STP Treated effluent analysis reports are attached as Annexure- V.</p>
xiv	<p>Rainwater harvesting should be adopted. Central Groundwater Authority/Board shall be consulted for finalization of appropriate rainwater harvesting technology within a period of three months from the date of clearance and details shall be furnished.</p>	<p>Complying.</p> <p>Approved Third party studies are carried out and rainwater harvesting pits are constructed along the storm water drains.</p> <p>The sheet flow of rainwater from storm water drains is collected in ponds and is reused.</p> <p>Hydrogeology Study is being reviewed annually and submitted.</p>
xv	<p>Adequate safety measures shall be provided in the plant area to check /minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.</p>	<p>Complying.</p> <p>The coal yard is provided with fire hydrant system and water sprinklers arrangement to control spontaneous combustion of coal.</p>

xvi	Storage facilities for auxiliary liquid fuel such as LDO and HFO/LSHS shall be made in the plant areas in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.	<p>Complying.</p> <p>SEIL has provided storage facilities for LDO and HFO.</p> <p>These facilities are certified by the Chief Controller of Explosives, Nagpur. Adequate firefighting systems are provided.</p> <p>A disaster Management Plan is in place to meet any eventuality.</p>
xvii	Regular monitoring of ground water in and around the ash pond area including heavy metals (Hg, Cr, As, Pb) shall be carried out, records maintained and six monthly reports shall be furnished to the Regional office of this Ministry. The data so obtained should be compared with the baseline data so as to ensure that the ground water quality is not adversely affected due to the Project.	<p>Complying.</p> <p>Piezometer wells are provided around ash pond site.</p> <p>Regular monitoring of ground water in and around the ash pond area is being carried out. Piezo well Analysis Reports are attached as Annexure-III.</p>
xviii	Shelter Belt consisting of 3 tiers of plantation around the plant of 100 m width and adequate tree density shall be developed.	<p>Complying.</p> <p>SEIL is developing scientifically designed greenbelt with adequate tree density. Native species have been chosen for plantation. An area of about 415 acres area is being brought under green cover in phased manner.</p> <p>Photos are provided in this report.</p>
xix	First Aid and sanitation arrangement shall be made for the drivers and other contract workers during construction phase.	<p>Complied.</p> <p>Necessary facilities have been provided during construction period.</p> <p>Currently, there are no constructional activities and the labour camp has been closed.</p>

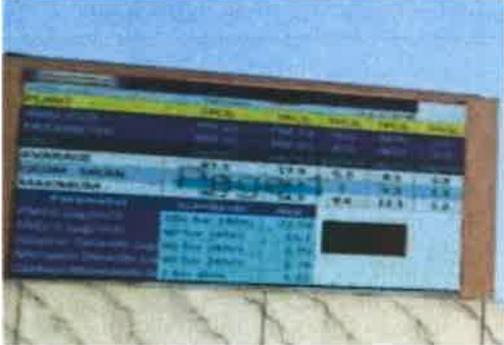


xx	<p>Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 75 dBA. For people working in the high noise area requisite personal protective equipment like earplugs /ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc., shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.</p>	<p>Complying.</p> <p>SEIL has ensured that the ambient noise level at the plant boundary shall comply with National ambient noise standards. Quarterly monitoring of noise level data is Complying the standards.</p> <p>Workers are provided with adequate personal protective equipment.</p> <p>Necessary medical examinations are conducted and records are being maintained.</p> <p>APPCB approved third party Noise Quality Monitoring Reports are attached as Annexure- VI.</p>
xxi	<p>Regular monitoring of ground level concentration of SO_x, NO_x, RSPM and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and the frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional office of this Ministry. The data shall also be put on the website of the company.</p>	<p>Complied.</p> <p>Continuous AAQM stations (with online analysers) are provided at 4 locations. The data is continuously uploaded to CPCB & APPCB websites on real time basis.</p> <p>In addition, manual air quality monitoring is carried out by engaging third party laboratory (approved by state PCB). The locations and monitoring are in consultation with PCB.</p> <p>APPCB approved third party Ambient Air Quality Monitoring Reports are attached as Annexure- VII.</p> <div style="display: flex; justify-content: space-around; align-items: center;">  </div>

xxii	<p>A good action plan for R&R (if applicable) with package for the project affected persons be submitted and implemented as per prevalent R&R policy within three months from the date of issue of this letter.</p>	<p>Complying.</p> <p>An amount of Rs. 25 crores paid as R&R package for shifting of fisher man of Nelaturupalem. Also, as per the directives by Dist. Administration, we are providing Rs. 2500 to 504 identified families of fisher man for 6 months which is a cost of Rs. 75,60,000.</p> <p>In Addition to that Sembcorp is providing 30 Kg rice to 504 fisherman families at the rate of Rs.50 for 6 months which is cost of Rs. 45,36,000.</p>
xxiii	<p>An amount of Rs 32.0 crores shall be earmarked as one time capital cost for CSR programme. Subsequently a recurring expenditure of Rs. 6.4 Crores per annum shall be earmarked as recurring expenditure for CSR activities. Details of the activities to be undertaken shall be submitted within one month along with road map for implementation.</p>	<p>Complying.</p> <p>An amount of Rs. 20 crores deposited with District Administration in (Rs. 5.6 crores in 2014 & Rs. 14.4 crores in 2016) for shifting of Fishermen Village of Nelaturupalem.</p> <p>In addition, an amount of Rs. 22 crores spent in surrounding area during Project Period.</p> <p>The details of CSR activities being implemented by SEIL are attached as Annexure- VIII.</p> <div style="text-align: right;">  </div>



xxiv	<p>As part of CSR programme the company shall conduct need based assessment for the nearby villages to study economic measures with action plan which can help in upliftment of poor section of society. Income generating projects consistent with the traditional skills of the people besides development of fodder farm, fruit bearing orchards, vocational training etc., can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.</p>	<p>Complying.</p> <p>CSR Update from October 2020 to March 2021 in Annexure- VIII.</p> <p>During the said period Sembcorp has supported the local community to fight the global pandemic effect in various ways.</p>
xxv	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project</p>	<p>Complied.</p>
xxvi	<p>The Project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at the Website of the Ministry of Environment and Forests at http://envfor.nic.in.</p>	<p>Complied.</p> <p>Advertisements have been given in Telugu newspaper on dated: 04th July-2009 and in English newspaper on dated: 03rd July 2009.</p>

xxvii	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad /Municipal corporation, urban local body and the local NGO, if any from whom suggestions/representations, if any, received while processing the proposal. The Clearance letter shall also be put on the website of the Company by the Proponent.	<p>Complied.</p> <p>Clearance letter was sent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, urban local body. Clearance letters are also uploaded in Sembcorp website at https://www.sembcorpenergyindia.com/AboutUs/Disclosure</p>
xxviii	A dedicated Environment Management Cell with suitable qualified personnel shall be set up under the control of a Senior executive who will report directly to the head of the organization.	<p>Complied.</p> <p>SEIL has established an Environment Management Cell with suitable qualified personnel under the supervision of Head-HSE, who reports directly to the Station Head.</p>
xxix	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO _x , NO _x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.	<p>Complied.</p> <p>Regular compliance reports are submitted to ministry. SEIL has uploaded the status reports including the monitored data in the Sembcorp website at https://www.sembcorpenergyindia.com/AboutUs/Disclosure</p> <p>The environmental monitored data including Ambient Air Quality for criteria pollutants and stack emission are displayed at the main gate.</p>  <p style="text-align: center;"><u>Main Gate display of AAQ data</u></p>
xxx	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data to the respective Regional Office of MOEF, the respective Zonal office of CPCB and SPCB.	<p>Complying.</p> <p>Six Monthly reports against EC compliance is being submitted to MOEF&CC, the respective Zonal office of CPCB and SPCB.</p>



xxxi	<p>The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of the Ministry.</p>	<p>Complying.</p> <p>Environment Statement (Form V) for FY2019-20 has been submitted to APPCB (Ref. No.: SEIL/APPCB/Nellore/2020/016 dated 15th May 2020).</p>
xxxii	<p>The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.</p>	<p>Complying.</p> <p>SEIL is submitting the six monthly reports on status of compliance and the monitored data to the concerned regulatory authorities.</p> <p>The reports are being uploaded on APPCB & Sembcorp website.</p> <p>https://www.sembcorpenergyindia.com/AboutUs/Disclosure</p> <p>https://pcb.ap.gov.in/UI/Submission Compliance of EC CFE CFO Direction.aspx</p>
xxxiii	<p>Regional Office of the Ministry of Environment and Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will upload the compliance status in their website and update the same from time to time at least six monthly basis. Criteria pollutants levels including NO_x (from Stack and ambient air) shall be displayed at the main gate of the power plant.</p>	<p>Noted. Being complied.</p> <p>The compliance reports are also uploaded in Sembcorp website.</p> <p>https://www.sembcorpenergyindia.com/AboutUs/Disclosure</p> <p>The environmental monitored data including Ambient Air Quality for criteria pollutants and stack emission data is being displayed at the main gate.</p>  <p><u>Main Gate display of AAQ data</u></p>

xxxiv	Separate funds shall be allocated for implementation of environmental protection measures along with item wise break up. These costs shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year wise expenditure should be reported to the Ministry.	Complied.
xxxv	The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the Project by the concerned authorities and the dates of start of land development work and commission of Plant.	Complied and communicated.
xxxvi	Full cooperation shall be extended to the Scientists/Officers from the Ministry /Regional Office of the Ministry at Bangalore/CPCB/SPCB.	Noted for compliance.
xxxvii	Harnessing Solar Power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring reports.	Complying. Solar panels have been installed above canteen roof and solar power light fixtures are installed at plant and township.
xxxviii	Long term study of radioactivity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analysed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.	Complying. Quarterly Coal heavy metal analysis reports are attached as Annexure-IX.



<p>Xxxix</p>	<p>Fugitive emissions shall be controlled to prevent impact on agricultural or non-agricultural land.</p>	<p>Complying.</p> <p>Stock Pile Dust Suppression system around coal yards, Dry Fog dust suppression System along conveyor belts, Cyclone separators & bag filters at crusher house, Vacuum truck for road dust cleaning are implemented to avoid fugitive dust emissions and prevent the impact on agricultural or non-agricultural land.</p> 
<p>xi</p>	<p>Space for FGD shall be provided for future installation as may be required.</p>	<p>Complying.</p> <p>Adequate space provision is done</p>
<p>Xli</p>	<p>No ground water shall be extracted for use in operation of the power plant even in lean season. No water bodies including natural drainage system in the area shall be distributed due to activities associated with the setting up / operation of the power plant.</p>	<p>Complying.</p> <p>Plant water requirement is met with Sea Water treated at WTP.</p>

Xlii	Fly ash is not to be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of the time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close coordination with the State Pollution Control Board.	Complying.
Xliii	Green belt shall also be developed around the ash pond over and above the green belt around the plant boundary.	Complying.
Xliv	A Common Green Endowment Fund shall be created and the interest earned out of it shall be used for the development and management of green cover of the area.	Complied. Separate fund has been allocated for Green belt development and maintenance.



Xiv

For proper and periodic monitoring of CSR activities, a CSR committee or a social audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.

Complied.

CSR Committee has been formed and is working. CSR committee stake holders meetings conducted.



Other activities As part of CSR during the pandemic time

- Village disinfection and social distancing markings awareness sessions across the nearby villages
- Rice package distributed for 6 months in Nelaturupalem village and around 504 families benefitted



Xlvi	An Environment Cell comprising of at least one expert in environment science / engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement / mitigation measures.	<p>Complying.</p> <p>SEIL has established an Environment Management Cell with suitable qualified personnel under the supervision of Head-HSE, who reports directly to the Station Head.</p> <p>Services of Marine biologist & ecologist will be hired based on the requirement.</p>
Xlvii	The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.	<p>Complied.</p> <p>Environmental Policy has been incorporated in the QHSE Policy.</p> <p>QHSE Policy is attached as Annexure- X.</p>
5	The Ministry of Environment and Forests reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry. The Ministry may also impose additional environmental conditions or modify the existing ones, if necessary.	<p>Noted.</p>
6	The environmental clearance accorded shall be valid for a period of 5 years to start operations by the Power Plant.	<p>Noted.</p> <p>The validity of EC is extended to 7 years by MoEF notification.</p> <p>The 2x660 MW project has already commenced operations since 2015.</p>
7	Concealing factual data or submission of false /fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act 1986.	<p>Noted.</p>



8	In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed to add additional environmental protection measures required, if any	Noted for compliance.
9	The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.	Noted.
10	Any appeal against this environmental clearance shall lie with the National Environmental Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of National Environmental Appellate Act, 1997.	Noted.



sembcorp



GREEN BELT UPDATE

EXECUTIVE SUMMARY



Total Acres
430

Total no of Plants
4.7 Lakhs

Drip system
280 acres

- ❑ SEIL commitment to protection of the environment and maintaining the ecological balance by building the afforestation.
- ❑ SEIL has been carrying out its business activities with a deep sense of responsibility towards protecting its environment. It has been possible through determined efforts.
- ❑ Afforestation & green-belt cover at site begins after in-depth research & study carried out based on local geography. Species are selected based on their adaptability, growth characteristics, flowering pattern & canopy distribution. plant species for the development depends on various factors such as climate, elevation and soil.
- ❑ High survival rate is ensured through optimum selection of native species along with deployment of most modern practices
- ❑ The extensive green cover created along with water reservoirs at both plants attract a wide variety of fauna including birds..
- ❑ SEIL undertakes annually massive afforestation programs.

90

EXECUTIVE SUMMARY



- ❑ SEIL P1 has planted over 4.7 lakhs trees till date in and around its projects. Approx. each tree on an average offsets 50 pounds of carbon dioxide per year.
- ❑ SEIL P1 plantation of 430 acres completed against 395 acres
- ❑ Nursery established and inhouse mass propagation of sapling by establishing mist chamber done, total propagated saplings of 2.1 Lakhs till date
- ❑ SEIL believes organic method of fertilisation and manure is produced in house with leaf manure and organic bio pesticides.
- ❑ Entire planation is covered with drip irrigation and controlled with flow meter networking. ETP and STP water is completely reused for planation.
- ❑ Eco balancing with maintain natural pond and creating butterfly garden for attracting birds
- ❑ Adopted various methods in propagation and survival like Israel technology, Palekar method of natural farming, Japanese technology for constant moisture method, KN Bio science for self sustainability and survival.
- ❑ Effective manpower work force controls established with card entry/ exit, covid protocols and etc
- ❑ Employee engagement for planation taken up, locals & surrounding school also sampling provided to promote

SEIL – P1

430/395 Acres Completed

TOTAL PLANTS – 4,74,250 NOS



Zone	P1 Area Description
1	WTP, Cooling tower, chemical house, outfall pump house Opp to WTP area Ash Pond south side, recovery pump house, Store to Ash pond area, Lake to tower
2	Nursery - south side & west side Gayathri Batching plant Weigh Bridge
3	BTG Storage yard Field Hostel
4	Ash silo Area & Main gate to bridge Watch tower(east road) to palm Gate Peripheral Roads
5	Eucalyptus & South side
6	P1 CANTEEN & back side SERVICE BUILDING
7	Oppst. FIRE STATION NO.1 ROAD WTP BACK
8	Main gate out side- south side BTG Storage yard,Sea water pump house
9	Coal Yard surrounding Workshop
10	TP1 to Crusher Cooling Tower
11	Sea Water Pump House Road Ash Pond
12	Admin road side

CHALLENGES –

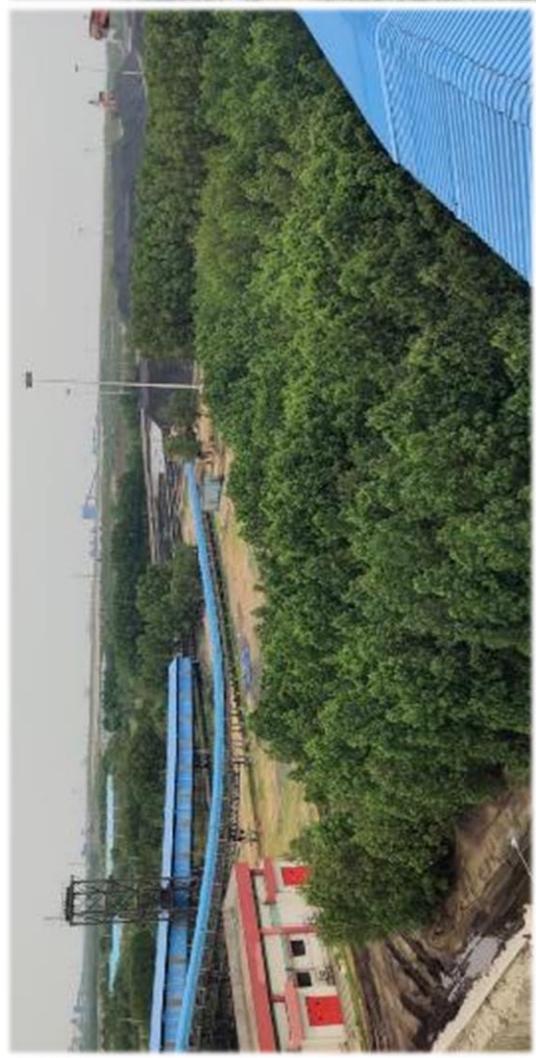
- SEIL is a coastal Plant, located at sea Shore of Bay of Bengal, So the soil is very high sandy
- Very less fertility in the soil due to high salinity in water and land
- Plant receives very less rain fall, annual rain fall approx. 28 inch and high windy days
- Plant has typical tropical maritime climate, with hot, humid summers with max temperature reaching 46 degs and avg is 36 degs, results more water evaporation and less penetration

93

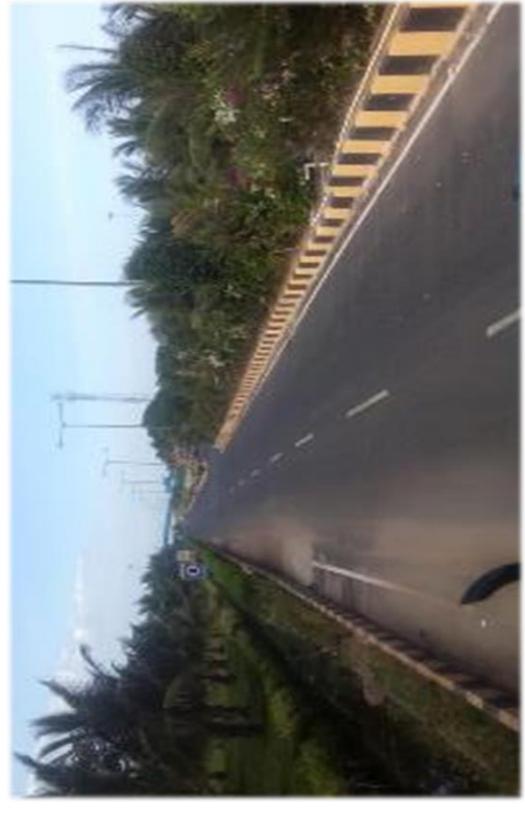
EFFORTS

- Approached & Collaborated with Agricultural University Scientists, near by industries and Nursey Experts. Organized continuous plantation drive since 2015.
- Purposefully allowed native wild grass to grow and rotavated with tractor to improve organic matter/humus in soil
- To control salinity effect, prepared rainwater pits of 10x10x10mtr in rainy season to reduce the salt concentration
- Established Mist Chamber for plants production, adopted to our climate and 100% survival

PLANT IMAGES - AVENUE PLANTATION



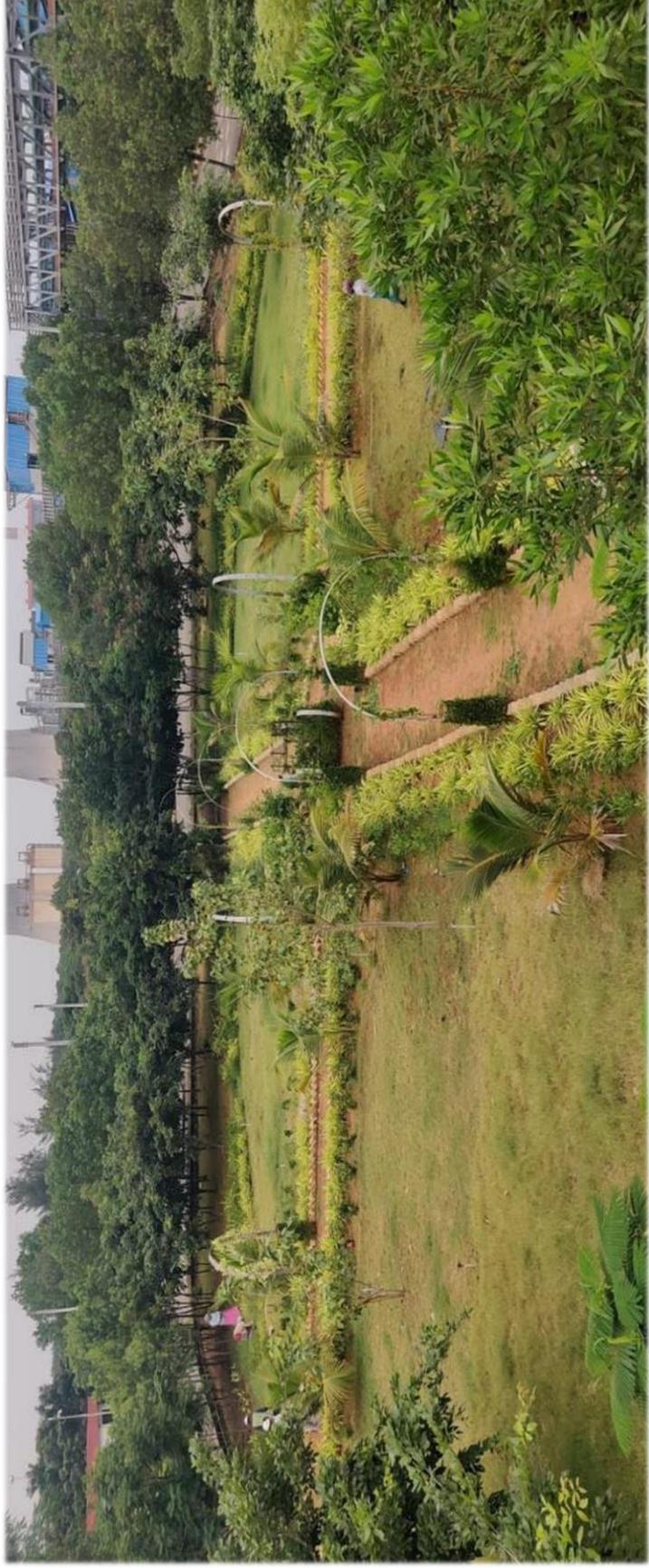
PLANT IMAGES - ROADS PLANTATION



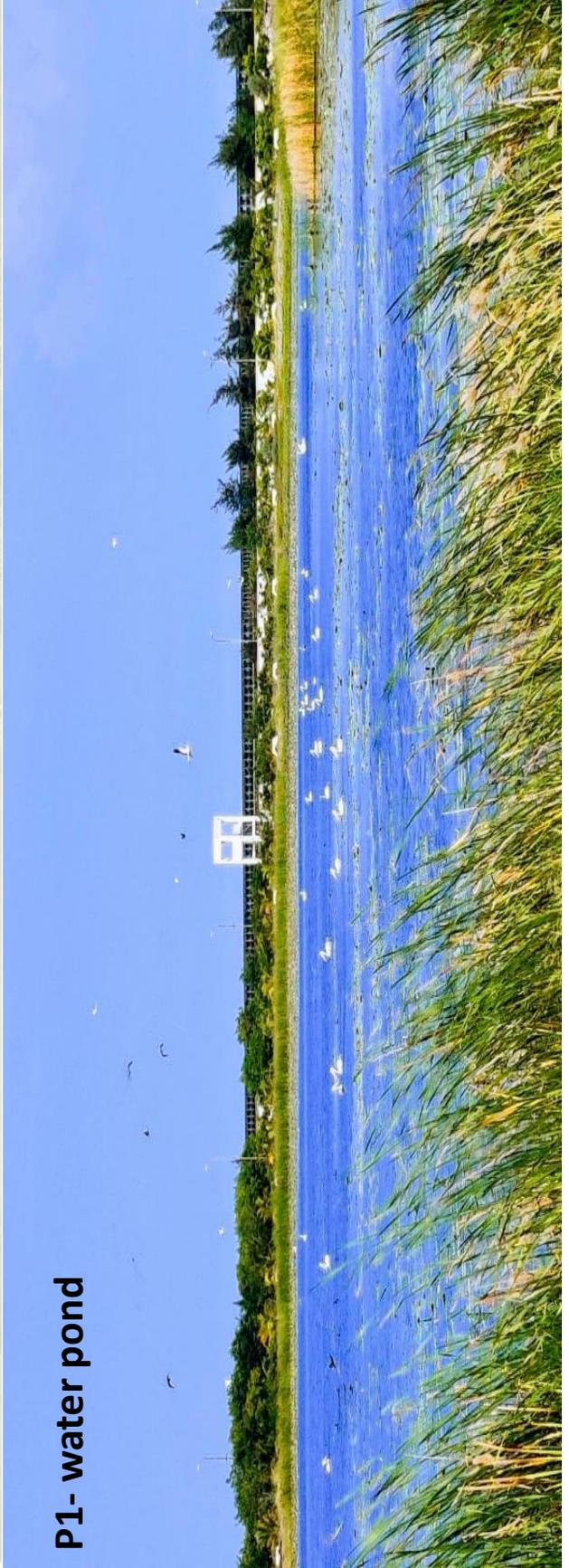
LANDSCAPE DEVELOPMENT



Landscape Development – Butterfly Garden

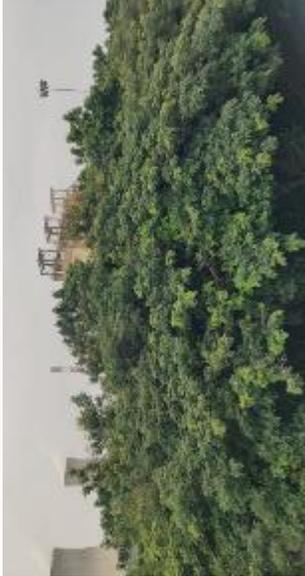
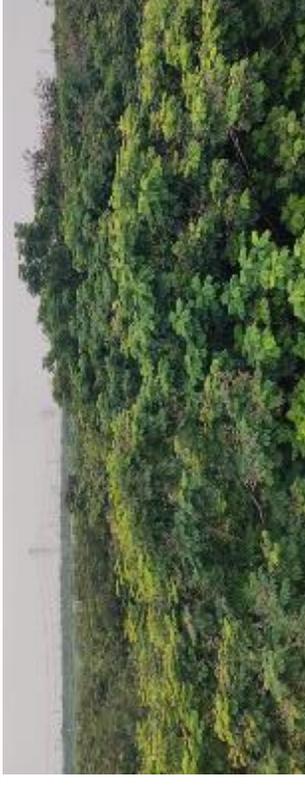


P1- water pond



Landscape Development

- Selected floral Hedge, Bermuda & Mexican grass, and palm plants for aesthetic appearance
- Used by in-house production plants for 100% survival



Thank You





100

ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
Website: www.appcb.ap.nic.in

BY REGD POST WITH ACK. DUE

Consent Amendment Order No: APPCB/VJA/NLR/930/HO/CFO/2018-

Date: 23.03.2018

Sub: APPCB - UH: IV - CFO - M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District - Amendment to CFO&HWA Order - Issued - Reg.

Ref: 1. T.O. Consent Order No: APPCB/VJA/NLR/930/HO/CFO/2016-, dated 21.11.2016.
2. Industry's representation letter dated 19.02.2018.
3. CFO Committee Meeting held on 15.03.2018.

The Board in the reference 1st cited, has issued combined CFO&HWA order to M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District with validity upto 30.11.2021 duly stipulating conditions.

The industry in the reference 2nd cited, has requested for amendment in name from M/s. Thermal Powertech Corporation India Limited to M/s. SEMBCORP ENERGY INDIA LIMITED stating that fresh certificate of incorporation was issued by the Registrar of Companies (ROC), Hyderabad, Telangana effecting the change of name of the company. The issue was placed in the CFO Committee meeting of the Board held on 15.03.2018 and the committee recommended to issue amendment to the CFO&HWA Order duly incorporating the name change as per the fresh certificate of incorporation issued by the Registrar of Companies (ROC), Hyderabad, Telangana dated 10.02.2018.

The Board after careful examination of the request of the industry, hereby issues amendment to combined CFO & HWA Order issued in the reference 1st cited under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof & under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

Amendment:

The name of the industry is changed from M/s. Thermal Powertech Corporation India Limited, Painampuram & Nelaturu Villages, Muthukur Mandal, SPSR Nellore District and here after read as below:

**Name: M/s. SEMBCORP ENERGY INDIA LIMITED ,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District – 524 344, A.P.**

All other conditions mentioned in Schedule – A, B & C of the combined CFO&HWA order issued by the Board in the reference 1st cited including the validity i.e., **30.11.2021** will remain same.

Bandla Siva Sankar
Prasad

MEMBER SECRETARY

To

**M/s. SEMBCORP ENERGY INDIA LIMITED ,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District – 524 344, A.P.
Email: v.maheswaran@sembcorp.com**

Copy to:

1. The JCEE, **ZO: Vijayawada** for information and necessary action.
2. The JCEE (**UH: II**), Vijayawada for information.
3. The EE, **RO: Nellore** for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavara Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500, Website : www.appcb.ap.nic.in

**RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Consent Order No: APPCB/VJA/NLR/930/HO/CFO/2016-

Date: 21.11.2016

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Thermal Powertech Corporation (India) Ltd.,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District – 524 344, A.P
E-mail: v.maheswaran@sembeorp.com; infor@tpecil.com**

The Consent Order No: APPCB/VJA/NLR/930/HO/2016, dated 15.02.2016 issued to the industry, having validity upto 30.11.2016, stands cancelled.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge in M ³ /day Stage-I (2x660MW)	Point of Disposal
1.	Cooling Water Blow down	116000.0	Shall be discharged into sea through marine out fall facility.
2.	First pass RO reject	22224.0	
3.	Ash pond outlet	6666.0	
4.	Clarifier blow down	1116.0	To ash pond.
5.	DM Plant regeneration	112.0	Shall be reused within plant premises for green belt development after treatment.
6.	Boiler blow down	80.0	
7.	Misc. Service water (floor wash)	80.0	After treatment in STP, shall be reused for green belt development .
8.	Domestic (Plant)	40.0	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Common Stack with twin flues attached to coal fired boilers of 2x2016 TPH capacity
2	Stack attached to the HSD fired Auxiliary Boiler 1x50 TPH capacity
3	DG set capacity of 3x1000 KVA

iii) Hazardous Waste Authorisation (Form – II) [See Rule 6]:

M/s. Thermal Powertech Corporation (India) Ltd., SPSR Nellore District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• **Hazardous Wastes With Disposal Option:**

S. No	Name of Hazardous Waste	Quantity	Method of disposal
1.	Used lubricant oil	30 KL/annum	Disposed to authorized recyclers
2.	Lead Acid Batteries	200 Nos/annum	Disposed to authorized recyclers

This consent order is valid for the power generation of following quantity only:

S. No	Product	Quantity
1.	Electric Power Generation Fuel - Blended coal (70% indigenous coal and 30% imported coal)	1320 MW (1 st unit of stage-I - 1x660 MW 2 nd unit of stage-I - 1x660 MW)

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th November, 2021.

Sd/-
MEMBER SECRETARY

Po
M/s. Thermal Powertech Corporation (India) Ltd.,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District - 524 344, A.P

//T.C.F.B.O//

W. Rao
Joint Chief Environmental Engineer
(UH: IV)

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed as applicable.
4. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized shall not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

Water Pollution:

1. The industry shall comply with the following effluent standards based on the disposal points permitted:

Outlet	Parameter	Limiting standards
1 to 3	pH	6.5 to 8.5
	Suspended solids	100 mg/l
	Oil & Grease	10 mg/l
	Temperature	Shall not exceeded 5° C above the receiving water temperature
	Biochemical oxygen demand (3 days at 27°C)	100 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Arsenic	0.2 mg/l
	Mercury	0.01 mg/l
	Lead	2.0 mg/l
	Cadmium	2.0 mg/l
	Hexavalent Chromium	1.0 mg/l
	Bio-assay test	90% survival fish after 96 hours in 100% effluents
	5 to 8	pH
Suspended solids		100 mg/l
Oil & Grease		10 mg/l
Biochemical oxygen demand (3 days at 27°C)		100 mg/l
Arsenic (as As)		0.2 mg/l
Cyanide (as CN)		0.2 mg/l
Bio-assay test		90% survival fish after 96 hours in 100% effluents
Copper (Total)		1 mg/l
Iron (Total)		1 mg/l

2. The source of water is sea. The following is the permitted water consumption:

S. No	Purpose	Quantity in KLD (for 2X660 MW)
1.	For cooling tower make up (saline water)	1,98,256
2.	Non-cooling water - RO First pass	
	i) Ash handling sealing	2240
	ii) Coal handling plant dust suppression	4768
	iii) High Vacuum AC make up	1660
	iv) Misc. services (for firefighting etc.)	512
	v) RO Reject	22224
	vi) Clarifier blow down	1056
	RO Second pass	
	i. DM Plant	2080
	ii. Domestic (Plant)	50
	Total	2,32,846

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

3. The industry shall provide separate digital water meters in the intake point of sea water (i.e. at sea coast) with totalizer facility to assess daily water consumption quantity instead of cumulative water consumptions.
4. The industry shall comply with the MoEF&CC notification S.O. 3305 (E), dated 07.12.2015 and S.O. 682 (E), dated 07.03.2016 as applicable pertaining to water consumption and report compliance to RO: Nellore.
5. The industry shall maintain separate flow meters preferably Electro Magnetic Flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.
6. The industry shall provide leachate collection tank to collect the leachate from garland drain of ash pond.
7. The industry shall provide provision to collect the excess water from the ash pond into sea to control overflow of saline water from ash pond and to prevent irrigation tanks being polluted.

Air Pollution:

8. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 & 2	Particulate Matter	50 mg/Nm ³
	Sulphur Dioxide (SO ₂)	*200 mg/Nm ³
	Oxides of Nitrogen (NO _x)	*300 mg/Nm ³
	Mercury (Hg)	*0.03 mg/Nm ³

*The thermal power plant shall met the limits on or before 7th December, 2017 as per MoEF&CC notification S.O. 3305 (E) dated 07.12.2015.

9. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m3; SO2 - 80 µg/ m3; NOx - 80 µg/m3, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

10. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

11. The industry shall provide closed sheds for storage of coal. The industry shall provide wind barriers/ wind breaking walls to the coal yards as temporary arrangement to control fugitive dust emissions on immediate surroundings.
12. The industry shall provide water sprinklers around the ash pond area to control fugitive emissions in the surrounding area within 2 months and report compliance to RO: Nellore.
13. The industry shall regularly operate water sprinklers provided at the coal stock yard to mitigate fugitive dust on the surroundings from coal handling area.
14. The industry shall provide necessary air pollution control systems at coal transfer points in coal conveyer system from port boundary to industry premises within 3 months.
15. The industry shall upgrade the air pollution control systems at coal crusher within 3 months.
16. The industry shall provide separate energy meters along with totalizer facility for each ESP.
17. The industry shall comply with the MoEF&CC notification S.O. 3305 (E), dated 07.12.2015 and S.O. 682 (E), dated 07.03.2016 as applicable and report compliance to RO: Nellore.

General:

18. **The industry shall handover the Original Consent Order dated 15.02.2016 to the RO: Nellore after receipt of this CFO order.**
19. The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.
20. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details (ER-1 Central Excise Returns).
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of ambient air, effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
21. The industry shall dispose solid waste (NON HAZARDOUS) as follows

S. No	Name of the Solid Waste	Quantity	Disposal
1	Fly Ash	0.96 Million Tons/Annum	To cement / brick units.
2	Bottom Ash	0.24 Million Tons/Annum	To cement, brick manufacturing units. Unutilized bottom ash to ash pond in slurry mode.

22. The industry shall relocate the CAAQM station provided at sea intake point to suitable location in consultation with RO: Nellore.
23. The industry shall operate CAAQM stations for monitoring SPM, SO₂, and NO_x with recording facility and maintain connectivity to PCB server.
24. The industry shall install online effluent and stack monitoring systems for specified parameters as per CPCB directions dated 05.02.2014 & 02.03.2015 and maintain connectivity to APPCB/CPCB websites.
25. The industry shall carryout regular calibration for the on-line stack monitoring systems and CAAQM stations with tamper proof mechanism.
26. The industry shall dispose 100% of fly ash generated as per the Fly ash Notification.
27. The industry shall develop the thick green belt in an area of 395 acres covering all along the periphery of the industry, coal stack yard and ash pond area.
28. The industry shall submit a copy of policy of Public Liability Insurance (PLI) duly indicating the amount contributed towards Environmental Relief Fund (ERF) to the RO once in six months.
29. The industry shall comply with Board directions issued from time to time.

30. The industry shall comply with standards and directions issued by CPCB / MoEF & CC as and when notifications are issued.
31. The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.

SCHEDULE - C

[See rule 6]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Sd/-

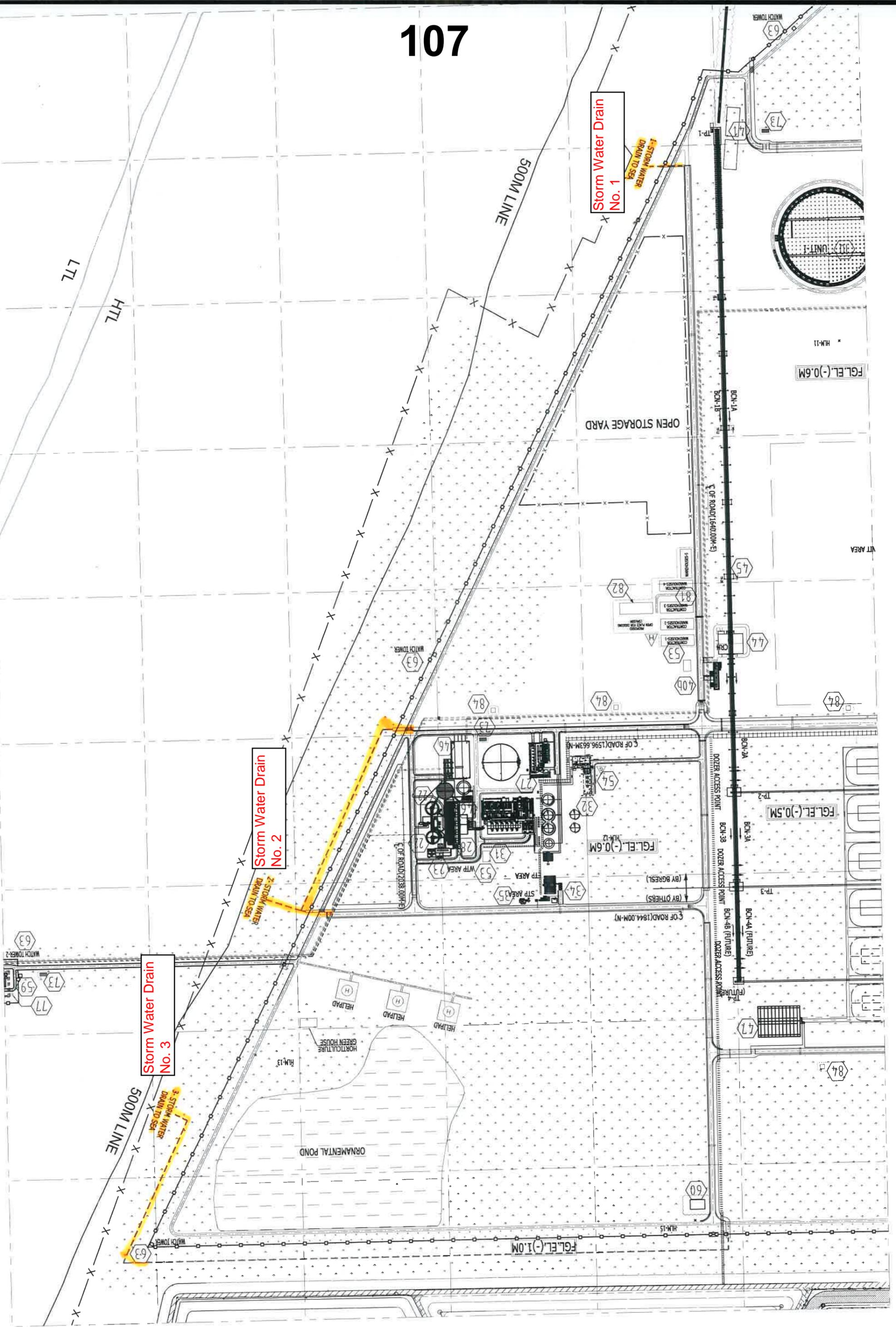
MEMBER SECRETARY

To
M/s. Thermal Powertech Corporation (India) Ltd.,
Painampuram & Nelaturu Villages,
Muthukur Mandal, SPSR Nellore District - 524 344, A.P

//T.C.F.B.O//

K. Rao
23/11/16
Joint Chief Environmental Engineer

✓ (UH: IV)



Sembcorp Energy India Limited

CIN: U40103HR2008PLC095648

Regd. Office: 5th Floor, Tower C, Building No 8
 DLF Cybercity, Gurgaon - 122002, Haryana, India
 Tel (91) 124 389 6700 / 01

Fax (91) 124 389 6710

E-mail: cs.india@sembcorp.com

Website: www.sembcorpenergyindia.com

LETTER OF AUTHORISATION

I, Vipul Tuli, having been appointed as Managing Director of Sembcorp Energy India Limited by the Board of Directors in their meeting held on May 31, 2017 and authorized to deal with all day to day matters with vendors, statutory authorities etc., do hereby further delegate the necessary authority to Mr. Pavan Kumar Rao Vemulapalli, Head - Health Safety and Environment, to do all such acts, deeds, matters and things related Company's ongoing legal cases pending before National Green Tribunal, including but not limited to;

- (i) act and appear on behalf of the Company in the legal proceedings or further appeals if any, before any Court of law, Tribunal or Authority etc.;
- (ii) sign, verify, execute and file all papers and documents, including but not limited to, Plaint, Written Statement, Petitions, Affidavits, Applications, Complaints, Submissions, production of evidence, Statement of Claim, Rejoinder, Pleadings etc., as well as swear, depose, and affirm or admit / deny documents and to arrive at any settlement with the parties on behalf of the Company in any legal / Arbitration disputes, proceedings before any Court of Law, Tribunal or Authority etc.;
- (iii) receive or take possession of documents on behalf of the Company from any and all forums;
- (iv) file, prosecute or defend appeals, reviews or revisions before any Court of Law, Tribunal or Authority as may be required;
- (v) To engage, appoint or remove any pleader(s) or advocate(s) or consultant(s) in respect of the aforesaid matters and to sign Vakalatnama/Power of Attorney/Letter of Authority for such engagement or appointment or authorization;

FOR SEMBCORP ENERGY INDIA LIMITED

**VIPUL TULI
 MANAGING DIRECTOR**

DATE : DECEMBER 14, 2021

Sembcorp Energy India Limited

CIN: U40103HR2008PLC095648

Regd. Office: 5th Floor, Tower C, Building No 8
DLF Cybercity, Gurgaon - 122002, Haryana, India

Tel (91) 124 389 6700 / 01

Fax (91) 124 389 6710

E-mail: cs.india@sembcorp.com

Website: www.sembcorpenergyindia.com

CERTIFIED TRUE COPY OF EXTRACT OF THE RESOLUTION PASSED AT 76TH MEETING OF THE BOARD OF DIRECTORS OF M/S SEMBCORP ENERGY INDIA LIMITED, HELD ON WEDNESDAY, MAY 31, 2017
APPOINTMENT OF MR. VIPUL TULI (DIN: 07350892) AS MANAGING DIRECTOR AND KEY MANAGERIAL PERSON OF THE COMPANY

"RESOLVED THAT pursuant to the provisions of Sections 196, 197, 203 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (including any statutory modification(s) or re-enactment thereof for the time being in force), read with Schedule V to the Companies Act, 2013 and Article of Association of Company and subject to approval of Members in general meeting, unanimous consent of the Board be and is hereby accorded for appointment of Mr. Vipul Tuli (DIN: 07350892) as Managing Director and Key Managerial Personnel of the Company for a period of 5 years with effect from May 31, 2017 without any remuneration.

FURTHER RESOLVED THAT Mr. Vipul Tuli, Managing Director of the Company be and is hereby authorized to sign all necessary Applications, Returns, Receipts, Undertakings, Agreements, Affidavits, Correspondence etc., relating to all matters for the conduct of the business of the Company, with the State and Central Government Departments, Statutory Authorities, Local Self – Government Bodies and Persons whether incorporated or not, Suppliers & Vendors and any contracting Party with the Company, as may be required within the Financial Authority Limits as specified under the category of CEO approved by the Board; and to appear and represent before them for and on behalf of the Company including without limitation, filing of requisite forms and documents with the jurisdictional Registrar of Companies, and to comply with all other requirements in this regard; and to make appointments and fix remuneration from time to time, to the required positions in the service of the Company.

FURTHER RESOLVED THAT Mr. Vipul Tuli, Managing Director of the Company, shall have, subject to the supervision, control and discretion of the Board, the management of the whole of the business of the Company and of all its affairs and shall exercise all powers and perform all duties in relation to the management of the affairs and transactions of Company, except such powers and such duties as are required by Applicable Law or by the Articles of Association of the Company, to be exercised or done by the Company in a General Meeting or by the Board of Directors and also subject to such conditions or restriction imposed by the Act or by the Articles of Association of Company.




Hyderabad Office: 6-3-1090, A-5, TSR Towers, Rajbhavan Road, Somajiguda, Hyderabad - 500082, Telangana, India. Tel (91) 040 3304 8300, Fax (91) 040 2337 0360

Project - 1 Office: Pyanampuram/Nelaturu Village, Muthukur Mandal, Nellore - 524344, Andhra Pradesh, India. Tel (91) 0861 305 2300, Fax (91) 0861 305 2304

Project - 2 Office: Ananthavaram Village, Varakavipudi Panchayat, TP Gudur Mandal, Nellore - 524344. Tel (91) 0861 305 1300, Fax (91) 0861 305 1304

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FURTHER RESOLVED THAT any Director or the Company Secretary of the Company be and are hereby severally authorized to do all such acts, deeds, things etc. as may be required to give effect to foregoing resolution and to comply with all formalities etc. as may be necessary to comply with all formalities including filings E Forms with ROC and to issue Notice calling General Meeting, in this regard.

FURTHER RESOLVED THAT the copies of this resolution certified to be true copies by any Director of the Company or Company Secretary of the Company be furnished to the concerned authorities as may be deemed fit."

FOR SEMBCORP ENERGY INDIA LIMITED**NARENDRA ANDE****COMPANY SECRETARY****M. No. : A14603****DATE : DECEMBER 14, 2021**

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE)
CHENNAI

O.A. No. 105 of 2015 (SZ)

Yanati Srinivasulu & Anr.

... Applicant

Versus

The Chief Secretary, Govt. of AP
And others

... Respondents

**REPLY PAPER BOOK ALONG WITH
ANNEXURES FILED BY THE NINETH
RESPONDENT**

M/s. Kapil Arora (D/1421/03),
Juvraj Singh Bindra,
Gautam S.Raman (Ms.1583/13) &
Palak Nagar (D/5755/18)

COUNSEL FOR 9TH RESPONDENT

99400 71160

gautamraman@gmail.com